

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

Appeal No. 05 of 2021 (EZ)

Anand Kumar Jha

Applicant

Vs.

Union of India & Ors.

Respondents

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Filed by: -

Surendra Kumar
Advocate

Jharkhand State Pollution Control Board



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**Counter Affidavit on behalf of Respondent No. - 2
Jharkhand State Pollution Control Board in
compliance of order dated 07.12.2021 and 14.03.2022.**

I Yatindra Kumar Das, son of Late K. K. Das
presently posted as the Member Secretary, Jharkhand
State Pollution Control Board, H.E.C, Dhurwa, Ranchi
and am duly authorized and here by solemnly state
and affirm as follows :-

1. That at present, I am working and posted as the
Member Secretary, Jharkhand State Pollution

Authorised under Notaries Act 1952
& Notaries Rules 1956 by Govt. of
Jharkhand, Ranchi (India)

07 MAY 2022
Date
of Mr. G. K. Das



07 MAY 2022

Control Board, H.E.C, Dhurwa, Ranchi and as such, I am well acquainted with all the facts and circumstances of this case.

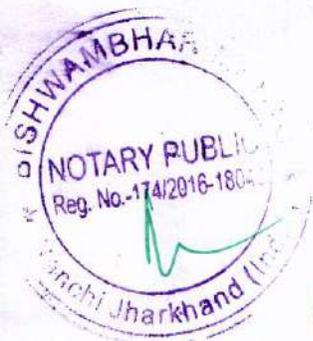
2. That I have gone through the order dated 07.12.2021 and 14.03.2022 passed by the Hon'ble NGT, EZB Kolkata and has understood the contents therein.

3. That, I have been authorized to swear this affidavit on behalf of the Respondent No. - 2 Jharkhand State Pollution Control Board (JPSCB) by the competent authority. Further it is stated that I have gone through the relevant files and records.

4. That, it is humbly stated and submitted that the Paragraph - 1 of the petition is matter of record and hence the Board has no comment to offer on it.

5. That, it is humbly stated and submitted that Term of Reference (ToR) has been issued to the Tubed Coal Mine Project of 6 MTPA of M/s Damodar Valley Corporation by the Ministry of Environment, Forest & Climate Change (MoEF&CC),

460 Date.....
Authorised Under Notaries Act 1952 Ref. No.....
& Notaries Rules 1952 by Govt. of
Jharkhand, Ranchi (India)



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Govt. of India, New Delhi vide Ref. no. J-11015/54/2017-IA.II(M) dated 16.03.2018.

6. That, it is humbly stated and submitted that the Paragraph 2 to 29 and 34 to 40 of the petition the compliance of condition mentioned in the ToR are to be verified by the Expert Appraisal Committee of MoEF&CC and Jharkhand State Pollution Control Board has no jurisdiction regarding these matters.

7. That, it is humbly stated and submitted that with regard to Paragraph 30 to 33 of the petition the following facts are placed below for consideration of the Hon'ble NGT:

(i) The role of Jharkhand State Pollution Control Board in process of Environment Clearance is only to conduct the public hearing at the close proximity of the proposed site in a systematic, time bound and transparent manner as mentioned in the Appendix IV of EIA Notification published vide notification no. S.O. 1533(E) dated 14.09.2006.



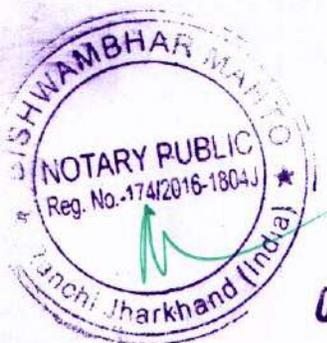
9 MAY 2022

Photocopy of EIA Notification published vide notification no. S.O. 1533(E) dated 14.09.2006 is enclosed as Annexure - I.

(ii) On receipt of the written request from the above-mentioned project proponent, Jharkhand State Pollution Control Board has finalized the date, time and venue in consultation with the concerned District Authority and published the Notice in National Daily/ Regional Vernacular Daily (Hindi & English) on 08.12.2018.

Photocopy of the Notice published in the vernacular daily on 08.12.2018 is enclosed as Annexure - II.

(iii) The Board vide Memo. no. B-1248 dated 06.12.2018 had also directed the project proponent to use the public addressal system to create awareness among the residents who



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are residing in remote areas and are in the close proximity of the proposed site. The Project Proponent was also directed to submit 10 copies of Executive summary EIA to the local authorities within whose jurisdictions the proposed project will be located.

Photocopy of the letter issued by the Board vide Memo. no. B-1248 dated 06.12.2018 is enclosed as Annexure - III.

(iv) The Public hearing of the said project was conducted on 10.01.2019 at Latehar Stadium by Jharkhand State Pollution Control Board under the chairmanship of the Additional Collector, Latehar who had been nominated by the Deputy Collector, Latehar as the presiding officer of the meeting on his behalf vide letter no. 21/Ra0 dated 07.01.2019.

Photocopy of the letter issued by the Deputy Collector, Latehar vide letter no. 21/Ra0 dated



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07.01.2019 is enclosed as

Annexure - IV.

(v) The public hearing of Tubed Coal Mine Project of 6 MTPA of M/s Damodar Valley Corporation at Mauza - Tubed, Mangra, Dihi, Ambajharan, Dhobiajharan, Nawari, Tehsil - Latehar, Dist. - Latehar was conducted by Jharkhand State Pollution Control Board under the provisions of EIA Notification, 2006. The public hearing was conducted at Latehar Stadium (near Boys High School) on 10.01.2019 under the chairmanship of Additional Collector, Latehar who was authorized by the Deputy Commissioner, Latehar for conducting public hearing. The copy of the proceedings of the Public hearing and attendance sheet was submitted to the JSPCB by the Regional Officer, JSPCB Regional Office, Ranchi vide Letter No. 148 dated 30.01.2019.

Photocopy of the proceedings of the Public Hearing and the attendance sheet submitted vide Letter No.



07 MAY 2022

148 dated 30.01.2019 is enclosed Annexure - V.

8. That the statement made in forgoing paragraphs are true to my knowledge in annexure are true copy of its original.

Yanti d... ..

DEPONENT

VERIFICATION:

Verified at Ranchi on this the day ofMay, 2022 that the averments & facts stated herein above are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Yanti d... ..

DEPONENT

Mahto
07/05/22
NOTARY PUBLIC, RANCHI



[Signature]
07/05/2022
EN 384/19

Signature Attested and Identification of Lawyer

07 MAY 2022

(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)
MINISTRY OF ENVIRONMENT AND FORESTS

New Delhi 14th September, 2006

Notification

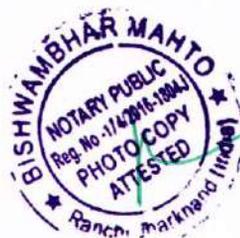
S.O. 1533 Whereas, a draft notification **under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing** certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India¹, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy **as approved by the Union Cabinet on 18th May, 2006** and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

¹Includes the territorial waters



2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.
- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- (7) All decisions of the SEIAA shall be unanimous and taken in a meeting.

4. Categorization of projects and activities:-

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.



(ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;

(iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, will require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. In the absence of a duly constituted SEIAA or SEAC, a Category 'B' project shall be treated as a Category 'A' project;

5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

(a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;

(b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitutes one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;

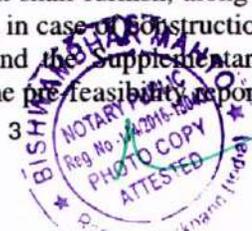
(c) The EAC and SEAC shall be reconstituted after every three years;

(d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;

(e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.



7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

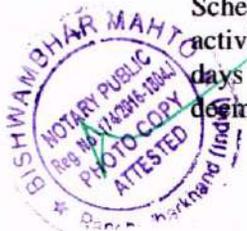
I. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form1/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

(ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities .If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of



Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.

(iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. Stage (3) - Public Consultation:

(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

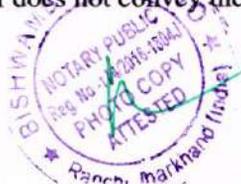
- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).
- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
- (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
- (d) all Building /Construction projects/Area Development projects and Townships (item 8).
- (e) all Category 'B2' projects and activities.
- (f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.

(ii) The Public Consultation shall ordinarily have two components comprising of:-

- (a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;
- (b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.

(iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.

(iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period



validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1 A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V ;

7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product –mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. Grant or Rejection of Prior Environmental Clearance (EC):

(i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.

(ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.

(iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the



applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.

(v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.

(vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

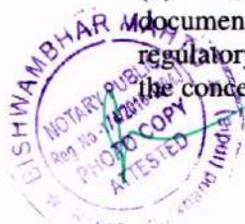
9. Validity of Environmental Clearance (EC):

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

(i) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.

(ii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.



11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I, or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

[No. J-11013/56/2004-IA-II (I)]

(R.CHANDRAMOHAN)

JOINT SECRETARY TO THE GOVERNMENT OF INDIA



SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
1(a)	Mining of minerals	<p>≥ 50 ha. of mining lease area</p> <p>Asbestos mining irrespective of mining area</p>	<p><50 ha</p> <p>≥ 5 ha .of mining lease area.</p>	<p>General Condition shall apply</p> <p><u>Note</u> Mineral prospecting (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		<p><u>Note</u> Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(c)	River Valley projects	<p>(i) ≥ 50 MW hydroelectric power generation;</p> <p>(ii) ≥ 10,000 ha. of culturable command area</p>	<p>(i) < 50 MW ≥ 25 MW hydroelectric power generation;</p> <p>(ii) < 10,000 ha. of culturable command area</p>	General Condition shall apply
1(d)	Thermal Power Plants	<p>≥ 500 MW (coal/lignite/naphta & gas based);</p> <p>≥ 50 MW (Pet coke diesel and all other fuels -)</p>	<p>< 500 MW (coal/lignite/naphta & gas based);</p> <p><50 MW</p> <p>≥ 5MW (Pet coke ,diesel and all other fuels)</p>	General Condition shall apply



(1)	(2)	(3)	(4)	(5)
1(e)	Nuclear power projects and processing of nuclear fuel	All projects	-	
2		Primary Processing		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	<1million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)



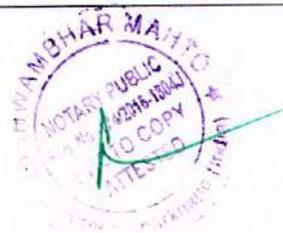
3				
Materials Production				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	a) Primary metallurgical industry All projects b) Sponge iron manufacturing ≥ 200 TPD c) Secondary metallurgical processing industry All toxic and heavy metal producing units $\geq 20,000$ tonnes /annum -	Sponge iron manufacturing <200 TPD Secondary metallurgical processing industry i.) All toxic and heavy metal producing units $<20,000$ tonnes /annum ii.) All other non-toxic secondary metallurgical processing industries >5000 tonnes/annum	General Condition shall apply for Sponge iron manufacturing
3(b)	Cement plants	≥ 1.0 million tonnes/annum production capacity	<1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply



4		Materials Processing		
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	≥2,50,000 tonnes/annum	<2,50,000 & ≥25,000 tonnes/annum	-
4(c)	Asbestos milling and asbestos based products	All projects	-	-
4(d)	Chlor-alkali industry	≥300 TPD production capacity or a unit located outside the notified industrial area/estate	<300 TPD production capacity and located within a notified industrial area/estate	Specific Condition shall apply No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this Notification
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units outside the industrial area	All new or expansion of projects located within a notified industrial area/estate	Specific condition shall apply
5		Manufacturing/Fabrication		
5(a)	Chemical fertilizers	All projects	-	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-

(1)	(2)	(3)	(4)	(5)
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	-
5(d)	Manmade fibres manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	Specific Condition shall apply
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries ≥ 30 KLD	All Cane juice/ non-molasses based distilleries - < 30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp& Paper manufacturing industry -	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	-	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	Induction/arc furnaces/cupola furnaces 5TPH or more	-	All projects	General Condition shall apply
6		Service Sectors		
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks /sanctuaries/coral reefs /ecologically sensitive areas including LNG Terminal	All projects -		



(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7		Physical Infrastructure including Environmental Services		
7(a)	Air ports	All projects	-	-
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7(c)	Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	-Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	Special condition shall apply Note: Industrial Estate of area below 500 ha. and not housing any industry of category A or B does not require clearance.
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply



(1)	(2)	(3)	(4)	(5)
7(e)	Ports, Harbours	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	General Condition shall apply
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	i) New State High ways; and ii) Expansion of National / State Highways greater than 30 km involving additional right of way greater than 20m involving land acquisition.	General Condition shall apply
7(g)	Aerial ropeways		All projects	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply



(1)	(2)	(3)	(4)	(5)
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	++All projects under Item 8(b) shall be appraised as Category B1

Note:-

General Condition (GC):

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries.

Specific Condition (SC):

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre –defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).



APPENDIX I

(See paragraph – 6)

FORM 1

(I) Basic Information

Name of the Project:

Location / site alternatives under consideration:

Size of the Project: *

Expected cost of the project:

Contact Information:

Screening Category:

- Capacity corresponding to sectoral activity (such as production capacity for manufacturing, mining lease area and production capacity for mineral production, area for mineral exploration, length for linear transport infrastructure, generation capacity for power generation etc.,)

(II) Activity

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		



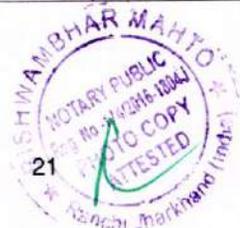
1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations		
1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		
1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water form ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		



1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		
1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No.	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		
2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, and / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

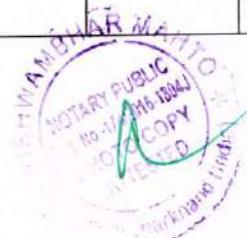


3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		
4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		



]

4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		



5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		



7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

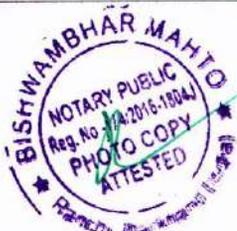


9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	<p>Lead to development of supporting facilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.:</p> <ul style="list-style-type: none"> • Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) • housing development • extractive industries • supply industries • other 		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

(III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		



2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses (<i>hospitals, schools, places of worship, community facilities</i>)		
10	Areas containing important, high quality or scarce resources (<i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i>)		
11	Areas already subjected to pollution or environmental damage. (<i>those where existing legal environmental standards are exceeded</i>)		
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (<i>earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions</i>)		

(IV). Proposed Terms of Reference for EIA studies



APPENDIX II

(See paragraph 6)

FORM-1 A (only for construction projects listed under item 8 of the Schedule)

CHECK LIST OF ENVIRONMENTAL IMPACTS

(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)

1. LAND ENVIRONMENT

(Attach panoramic view of the project site and the vicinity)

1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.

1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.

1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).

1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).

1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)

1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

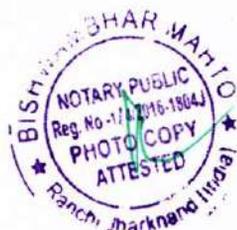
1.7. Give details regarding water supply, waste handling etc during the construction period.

1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)

1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

2. WATER ENVIRONMENT

2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.



- 2.2. What is the capacity (dependable flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?
- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

3. VEGETATION

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)



3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)

3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

4. FAUNA

4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.

4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

5. AIR ENVIRONMENT

5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)

5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.

5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.

5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.

5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.

5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

6. AESTHETICS

6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?

6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?

6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.

6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

7. SOCIO-ECONOMIC ASPECTS

7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.



7.2. Give details of the existing social infrastructure around the proposed project.

7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

8. BUILDING MATERIALS

8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)

8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?

8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?

8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

9. ENERGY CONSERVATION

9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?

9.2. What type of, and capacity of, power back-up to you plan to provide?

9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?

9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.

9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.

9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?

9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.

9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on creation of heat island & inversion effects?



9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.

9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.

9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.

9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.

9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.



APPENDIX III

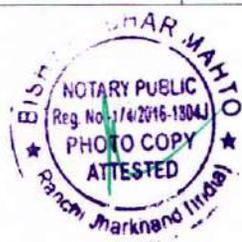
(See paragraph 7

GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	<ul style="list-style-type: none">• Purpose of the report• Identification of project & project proponent• Brief description of nature, size, location of the project and its importance to the country, region• Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)
2.	Project Description	<ul style="list-style-type: none">• Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following:<ul style="list-style-type: none">• Type of project• Need for the project• Location (maps showing general location, specific location, project boundary & project site layout)• Size or magnitude of operation (incl. Associated activities required by or for the project)• Proposed schedule for approval and implementation• Technology and process description• Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose• Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope)• Assessment of New & untested technology for the risk of technological failure



3.	Description of the Environment	<ul style="list-style-type: none"> • Study area, period, components & methodology • Establishment of baseline for valued environmental components, as identified in the scope • Base maps of all environmental components
4.	Anticipated Environmental Impacts & Mitigation Measures	<ul style="list-style-type: none"> • Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project • Measures for minimizing and / or offsetting adverse impacts identified • Irreversible and Irretrievable commitments of environmental components • Assessment of significance of impacts (Criteria for determining significance, Assigning significance) • Mitigation measures
5.	Analysis of Alternatives (Technology & Site)	<ul style="list-style-type: none"> • In case, the scoping exercise results in need for alternatives: • Description of each alternative • Summary of adverse impacts of each alternative • Mitigation measures proposed for each alternative and • Selection of alternative
6.	Environmental Monitoring Program	<ul style="list-style-type: none"> • Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget & procurement schedules)
7.	Additional Studies	<ul style="list-style-type: none"> • Public Consultation • Risk assessment • Social Impact Assessment. R&R Action Plans
8.	Project Benefits	<ul style="list-style-type: none"> • Improvements in the physical infrastructure • Improvements in the social infrastructure • Employment potential –skilled; semi-skilled and unskilled • Other tangible benefits



9.	Environmental Cost Benefit Analysis	If recommended at the Scoping stage
10.	EMP	<ul style="list-style-type: none"> Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA
11	Summary & Conclusion (This will constitute the summary of the EIA Report)	<ul style="list-style-type: none"> Overall justification for implementation of the project Explanation of how, adverse effects have been mitigated
12.	Disclosure of Consultants engaged	<ul style="list-style-type: none"> The names of the Consultants engaged with their brief resume and nature of Consultancy rendered

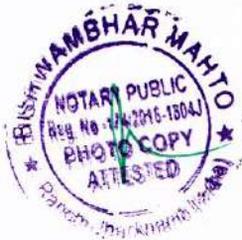


**APPENDIX III A
(See paragraph 7)**

CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan



APPENDIX IV
(See paragraph 7)

PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2.0 The Process:

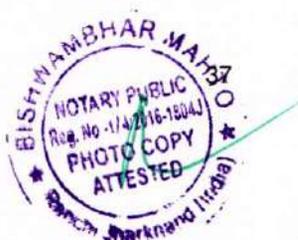
2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is extending beyond a State or Union Territory, the public hearing is mandated in each State or Union Territory in which the project is sited and the Applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the Ministry of Environment and Forests and to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/s
- (b) Zila Parishad or Municipal Corporation
- (c) District Industries Office
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the above-mentioned authorities except the MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over. The Ministry of Environment and Forests shall promptly display the Summary of the draft Environmental Impact Assessment report on its website, and also make the full draft EIA available for reference at a notified place during normal office hours in the Ministry at Delhi.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for inspection in select offices or public libraries or panchayats etc. They shall also additionally



make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices viz, Ministry of Environment and Forests, District Magistrate etc.

3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and only on the recommendation of the concerned District Magistrate the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances fresh date, time and venue for the public consultation shall be decided by the Member –Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate and notified afresh as per procedure under 3.1 above.

4.0 The Panel

4.1 The District Magistrate or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall supervise and preside over the entire public hearing process.

5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while forwarding it to the Regulatory Authority concerned.

6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Every person present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public



hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the vernacular language and the agreed minutes shall be signed by the District Magistrate or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

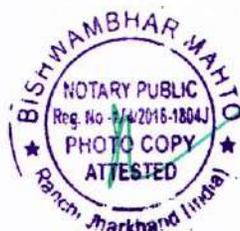
6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language and in English and annexed to the proceedings:

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate, and the SPCB or UTPCC. The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the Applicant concerned.

7.0 **Time period for completion of public hearing**

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Therefore the SPCB or UTPCC concerned shall send the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations.

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.



APPENDIX -V
(See paragraph 7)

PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory: -

- Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy]
- A copy of the video tape or CD of the public hearing proceedings
- A copy of final layout plan (20 copies)
- A copy of the project feasibility report (1 copy)

2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC /SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -I or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal .

3. Where a public consultation is not mandatory and therefore a formal EIA study is not required, the appraisal shall be made on the basis of the prescribed application Form 1 and a pre-feasibility report in the case of all projects and activities other than Item 8 of the Schedule .In the case of Item 8 of the Schedule, considering its unique project cycle , the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and stipulate the conditions for environmental clearance . As and when the applicant submits the approved scheme /building plans complying with the stipulated environmental clearance conditions with all other necessary statutory approvals, the EAC /SEAC shall recommend the grant of environmental clearance to the competent authority.

4. Every application shall be placed before the EAC /SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.



APPENDIX VI

(See paragraph 5)

COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT`

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

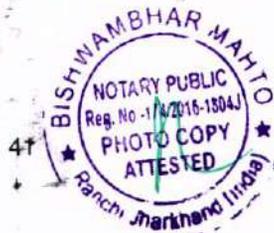
Professional: The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

Expert: A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

Age: Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**



- **Environmental Economics Expert with experience in project appraisal**

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.
4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.
5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall preside over the EAC in the absence of the Chairman /Chairperson.
6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.
7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.
8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.





झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
नगर प्रशासन भवन, एच०ई०सी०, धुर्वा, राँची
दूरभाष : 2400852, 2400851, फ़ैक्स : 0651- 2400850

लोक सुनवाई की सूचना

M/S Damodar Valley Corporation for Tubed Coal Mines Project, Villages- Tubed, Mangra, Dihi, Ambajharan, Dhobiajharan, Nawari, Distt.- Latehar, Jharkhand द्वारा (M.L. Area-460.0 Ha) With Production Capacity 6.0 MTY के लिए पर्यावरणीय स्वीकृति हेतु लोक सुनवाई की तिथि दिनांक 10.01.2019 (दिन-बृहस्तपतिवार) को पूर्वाह्न 11.00 बजे 'Latehar Stadium, (Near Boys High School) Jharkhand' में निर्धारित की गई है।

उक्त योजना से सम्भावित प्रभाव से प्रभावित होने वाले लोगों/नागरिकों को एतद् द्वारा सूचित किया जाता है कि लोक सुनवाई में उक्त तिथि, समय एवं स्थान पर आवश्यक रूप से भाग लें एवं अपने विचार से अवगत करायें। इसके अतिरिक्त वे अपना सुझाव, विचार, मंतव्य अथवा आपत्ति यदि हो तो लिखित रूप से सूचना उक्त लोक सुनवाई की तिथि से एक सप्ताह के पूर्व तक झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद, टी०ए० भवन, पोस्ट धुर्वा, राँची/जिले के उपायुक्त कार्यालय, लातेहार, पर्वद के क्षेत्रीय कार्यालय, झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद, क्षेत्रीय कार्यालय, राँची में उपलब्ध करा दें।

निर्धारित तिथि के पश्चात प्राप्त होने वाले किसी भी प्रकार की आपत्ति/सुझाव पर किसी प्रकार का विचार नहीं किया जायेगा। लोक सुनवाई की प्रक्रिया पर्यावरण एवं वन मंत्रालय, भारत सरकार की ई०आइ०ए० अधिसूचना संख्या एस०ओ० 1533 दिनांक 14.09.2006 एवं रांशोधित अधिसूचना संख्या एस०ओ० 03067(ई०) दिनांक 01.12.09 के अनुरूप होगा।

यह भी सूचित किया जाता है कि उक्त प्रोजेक्ट का ड्राफ्ट पर्यावरणीय प्रभाव मूल्यांकन प्रतिवेदन तथा इसके सारांश की एक एक हार्ड कॉपी एवं सॉफ्ट कॉपी निम्न कार्यालयों में अवलोकनार्थ रखी रहेगी। साथ ही कार्यकारी सारांश भी इन कार्यालयों से ही प्राप्त किया जा सकता है।

1. उपायुक्त कार्यालय, लातेहार।
2. जिला उद्योग केन्द्र, लातेहार।
3. जिला पर्वद/नगर निगम लातेहार।
4. मुख्यालय, झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद, टी०ए० भवन, पोस्ट धुर्वा, राँची।
5. क्षेत्रीय कार्यालय, झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद, क्षेत्रीय कार्यालय, राँची।
6. संबंधित पंचायत।
7. संबंधित प्रखण्ड विकास पदा०/अंचलाधिकारी कार्यालय, लातेहार।

P.R.197247 Jharkhand State Pollution Control Board(18-19):D

राजीव लोचन बक्शी
सदस्य सचिव।



नगर प्रशासन भवन, एच0ई0सी0, धुर्वा, राँची

दूरभाष : 2400852, 2400851, फैक्स : 0651- 2400850

पत्रांक:-

राँची, दिनांक.....

प्रेषक,

राजीव लोचन बक्शी,
सदस्य सचिव।

सेवा में,

Sri Sudhir Mukherjee,
Deputy Chief Engineer (Mech),
M/S Damodar Valley Corporation for Tubed Coal Mines Project,
Villages- Tubed, Mangra, Dihl, Ambajharan,
Dhobiajharan, Nawari, Distt.- Latehar, Jharkhand.

विषय:- M/S Damodar Valley Corporation for Tubed Coal Mines Project, Villages- Tubed, Mangra, Dihl, Ambajharan, Dhobiajharan, Nawari, Distt.- Latehar, Jharkhand के पर्यावरणीय स्वीकृति हेतु लोक सुनवाई के सम्बन्ध में।

महाशय,

उपरोक्त विषय के प्रसंग में सूचित करना है कि उक्त परियोजना के लिये लोक सुनवाई की तिथि दिनांक 10.01.2019 (दिन-वृहस्तपतिवार) को पूर्वाह्न 11.00 बजे 'Latehar Stadium, (Near Boys High School) Jharkhand' में निर्धारित की गई है। अतः परियोजना का ड्राफ्ट ई0आई0ए0 प्रतिवेदन, ई0आई0ए0 सारांश की दस-दस प्रतियां हिन्दी एवं अंग्रेजी भाषा में (टी0ओ0आर0 के अनुसार तैयार किया हुआ) सॉफ्ट कॉपी के साथ निम्नांकित कार्यालयों/स्थानों पर दिनांक 21.12.2018 तक नागरिकों को उपलब्ध कराने हेतु आवश्यक रूप से समर्पित कर दें एवं प्राप्त रसीद इस कार्यालय को दिनांक 26.12.2018 तक समर्पित करें।

1. उपायुक्त कार्यालय, लातेहार ।
2. जिला उद्योग केन्द्र लातेहार ।
3. संबंधित जिला पर्वद./नगर निगम लातेहार ।
4. मुख्यालय, झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद., टी0ए0 भवन, पोस्ट धुर्वा, राँची।
5. क्षेत्रीय कार्यालय, झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद, क्षेत्रीय कार्यालय, राँची।
6. संबंधित पंचायत।
7. संबंधित प्रखण्ड विकास पदा0/अंचलाधिकारी कार्यालय, लातेहार ।

लोक सुनवाई की प्रक्रिया पर्यावरण एवं वन मंत्रालय, भारत सरकार की ई0आई0ए0 अधिसूचना संख्या एस0ओ0 1533 दिनांक 14.09.2006 एवं संशोधित अधिसूचना एस0ओ0 3067(ई0) दिनांक 01.12.09 के अनुरूप होगी। साथ ही निदेशित किया जाता है कि लोक सुनवाई की सूचना स्थानीय लोगों, प्रभावित स्थल एवं आस-पास के लोगों को डुगडुगी बजाकर अथवा ध्वनि विस्तारक यंत्र से भी दें।

विश्वासभाजन,

ह0/-

(राजीव लोचन बक्शी)
सदस्य सचिव।

ज्ञापांक:- B-1248

राँची, दिनांक 06/12/18

प्रतिलिपि:- क्षेत्रीय कार्यालय, राँची को आवश्यक कार्रवाई हेतु प्रेषित। अनुरोध है कि उक्त तिथि को लोक सुनवाई में भाग लें एवं इकाई को आवश्यक मागदर्शन भी अपने स्तर से करें। यह भी निदेशित किया जाता है कि उपरोक्त वर्णित कार्यालयों में अपने स्तर से भी ड्राफ्ट ई0आई0ए0 प्रतिवेदन एवं ड्राफ्ट ई0आई0ए0 सारांश आवश्यक रूप से भेज दें।

(राजीव लोचन बक्शी)
सदस्य सचिव।



भारतखण्ड सरकार

समाहरणालय, लातेहार

(राजस्व शाखा)
पत्रांक २१ / रा०

प्रेषक,

उपायुक्त,
लातेहार।

सेवा में,

सदस्य साचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,

लातेहार, दिनांक ०१/०१/२०१९

विषय:-

मे० दामोदर घाटी निगम के तुबेद कोल माईन्स परियोजना के लिए पर्यावरणीय स्वीकृति हेतु लोक सुनवाई के संबंध में।

प्रसंग:-

भवदीय पत्रांक-1249, दिनांक-06.12.2018।

महाशय,

उपर्युक्त विषय एवं प्रसंग के संबंध सूचित किया गया है कि मे० दामोदर घाटी निगम के तुबेद कोल माईन्स परियोजना के लिए पर्यावरणीय स्वीकृति हेतु लोक सुनवाई की तिथि-10.01.2019 को Latehar Stadium, (Near Boys High School), Jharkhand में निर्धारित की गई है।

अतः उक्त लोक सुनवाई में अपर समाहर्ता, लातेहार को अध्यक्षता करने हेतु प्राधिकृत किया जाता है।

विश्वासमाजन

[Signature]

उपायुक्त, लातेहार।

प्रतिलिपि:-

ज्ञापांक २१ दिनांक ०१/०१/२०१९
उप मुख्य अभियंता (यांत्रिक), मेसर्स दामोदर घाटी निगम को सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

JBR
Intale

21
8/1/19 *39*
8.1.19

[Signature]
उपायुक्त, लातेहार।

Manoj Sir/Letter/2019-20

14



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Annexure-V



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद
JHARKHAND STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, C.T.I. COLONY, E-1, DHURWA, RANCHI

पत्रांक.....148

दिनांक: 30.1.2019

प्रेषक,

आर०एन० कश्यप,
क्षेत्रीय पदाधिकारी,
धुर्वा, राँची।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
राँची।

विषय : मेसर्स दामोदर भैली कॉरपोरेशन के तुबेद कोल माइन्स परियोजना, ग्राम – तुबेद, मंगरा, डिही, अम्बाझरण, धोबियाझरन, नवाड़ी थाना एवं अंचल-लातेहार, जिला-लातेहार में कोयला –6 एमटीपीए प्रस्तावित उत्पादन क्षमता के पर्यावरणीय स्वीकृति हेतु दिनांक 10.01.2019 को पर्षद द्वारा सम्पन्न लोक सुनवाई का कार्यवाहीवृत्त भेजने के संबंध में।

महाशय,

उपर्युक्त विषय के प्रसंग में सूचित करना है कि मेसर्स दामोदर भैली कॉरपोरेशन के तुबेद कोल माइन्स परियोजना, ग्राम – तुबेद, मंगरा, डिही, अम्बाझरण, धोबियाझरन, नवाड़ी थाना एवं अंचल-लातेहार, जिला-लातेहार में कोयला –6 एमटीपीए प्रस्तावित उत्पादन क्षमता के पर्यावरणीय स्वीकृति हेतु दिनांक 10.01.2019 को पर्षद द्वारा लोक सुनवाई आयोजित की गई। लोक सुनवाई का कार्यवाहीवृत्त, विडियो सी.डी. एवं अन्य संबंधित दस्तावेज की दो प्रति संलग्न कर अग्रतर कार्रवाई हेतु भेजी जा रही है।

अनु०-यथो०

विश्वासमाजन

Andhanya

Bolilla

(आर० एन० कश्यप)

क्षेत्रीय पदाधिकारी, राँची



सर्वश्री दामोदर घाटी निगम के तुबेद कोल माइन्स परियोजना, खनन पट्टा क्षेत्रफल-460 हेक्टेयर, ग्राम- तुबेद, मंगरा, डिही, अम्बाझरण, धोबियाझरण, नवाड़ी थाना+ अंचल-लातेहार, जिला-लातेहार में कोयला -6एमटीपीए प्रस्तावित उत्पादन क्षमता हेतु दिनांक 10.01.2019 को झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद द्वारा सम्पन्न लोक सुनवाई की कार्यवाही :-

- (क) उपायुक्त, लातेहार द्वारा नामित सदस्य एवं झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद के पदाधिकारियों की उपस्थिति-अनु0-01
- (ख) योजना से प्रभावित होनेवाले आम नागरिकों की उपस्थिति- अनु0-02
- (ग) उक्त लोक सुनवाई की सूचना आम लोगो को अंग्रेजी दैनिक समाचार पत्र पायोनियर (राष्ट्रीय संस्करण) में दिनांक- 08.12.2018 एवं हिन्दी दैनिक समाचार पत्र, हिन्दुस्तान, प्रभात खबर, (पलामू संस्करण) में दिनांक-08.12.2018 को प्रकाशित की गयी थी। समाचार पत्र में प्रकाशित सूचना की छाया प्रति अनु0-3 पर संलग्न की गयी है।
- (घ) आमलोगो के प्रश्नों, सुझाव एवं आपत्ति तथा इकाई प्रतिनिधि श्री जे0के0 माण्डिया, उप मुख्य अभियंता (डी0भी0सी0) द्वारा दिए गए उत्तर सारणी अनु0-04 में संलग्न है।
- (ङ) लोक सुनवाई की विडियोग्राफी की सी0डी0 अनु0-05 पर संलग्न है।

सर्वश्री दामोदर घाटी निगम के तुबेद कोल माइन्स परियोजना, ग्राम- तुबेद, मंगरा, डिही, अम्बाझरण, धोबियाझरण, नवाड़ी थाना+ अंचल-लातेहार, जिला-लातेहार में कोयला -6एमटीपीए प्रस्तावित उत्पादन क्षमता हेतु दिनांक 10.01.2019 को झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद द्वारा लोक सुनवाई का आयोजन हुआ। लोक सुनवाई के कार्यक्रम की अध्यक्षता नेल्सन एयान बागे, अपर समाहर्ता, लातेहार, झारखण्ड के झापांक-21/रा0 दिनांक-07.01.2019 के आलोक में की गयी। इस लोक सुनवाई में प्रदूषण नियंत्रण पर्वद, श्री आर0एन0 कश्यप, क्षेत्रीय पदाधिकारी, राँची, श्री कमलाकान्त पाठक, कनीय पर्यावरण अभियंता (मुख्यालय), राँची भी उपस्थित थे।

लोक सुनवाई कार्यक्रम अध्यक्ष की अनुमति से ससमय प्रारम्भ हुआ। सर्वप्रथम श्री जे0के0 माण्डिया, उप मुख्य अभियंता (डी0भी0सी0) द्वारा लोक सुनवाई में उपस्थित ग्रामीणों एवं पदाधिकारियों का स्वागत किया गया। परियोजना की जानकारी इकाई के पर्यावरण कन्सलटेन्ट ओ0एम0टी0एस0, जयपुर के श्री अरुण यादव द्वारा दी गई। तत्पश्चात अपर समाहर्ता, लातेहार द्वारा संक्षिप्त सम्बोधन दिया गया एवं उनके द्वारा लोक सुनवाई में उपस्थित आम लोगों से पर्यावरण से सम्बन्धित मुद्दे उठाने का अनुरोध किया गया। तत्पश्चात क्षेत्रीय पदाधिकारी, राँची द्वारा बताया गया कि लोक सुनवाई में उठाये गए प्रश्नों, समस्याओं एवं सुझावों पर इकाई प्रबंधन द्वारा जबाब दिया जाएगा जिसे संकलित कर भारत सरकार को भेजा जाएगा।

परियोजना का पर्यावरणीय मूल्यांकन प्रभाव प्रतिवेदन जे0एम0 इन्भारोनेट प्रा0 लि0 द्वारा तैयार किया गया है। परामर्शी कम्पनी की ओर से श्री अरुण यादव द्वारा परियोजना के सदर्म में विस्तार से आम लोगों को अवगत कराया गया। उन्होंने बताया कि ग्राम- तुबेद, मंगरा, डिही, अम्बाझरण, धोबियाझरण, नवाड़ी थाना+ अंचल-लातेहार, जिला-लातेहार में कोयला -6एमटीपीए उत्पादन 460 हैक्टेयर क्षेत्र में किया जाएगा।

वर्तमान में आंकलित खनिज भण्डार के आधार पर खान का अनुमानित जीवनकाल 27 वर्ष है तथा कुल खनन योग्य भण्डार लगभग-170.838 मिलियन टन है। खनन पद्धति यंत्रिकृत ओपेन कास्ट ड्रिलिंग एवं ब्लास्टिंग होगी। कोयला खनन सतही स्तर से 230 मीटर तक किया जाएगा। श्री अरुण कुमार द्वारा बताया गया कि परिवेशीय वायु एवं ध्वनि स्तर गुणवत्ता की जाँच 10 स्थानों पर की गई है तथा सतही जल के नमूने 04 स्थानों से एवं भूमिगत जल, मृदा के नमूने 10 स्थानों से लिए गए हैं। पारामीटर्स निर्धारित मानक के अधीन पाये गए हैं। परामर्शी प्रतिनिधि द्वारा अपशिष्ट जल, ठोस अपशिष्ट प्रबंधन, वायु, ध्वनि एवं जल प्रदूषण नियंत्रण इत्यादि पर विस्तार से प्रकाश डाला गया।

पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण हेतु की जाने वाली व्यवस्था की जानकारी देते हुए बतलाया गया कि धूलकणों पर नियंत्रण हेतु जल छिड़काव, पौधारोपण किया जायेगा। सड़कों का नियमित रख रखाव किया जायेगा।

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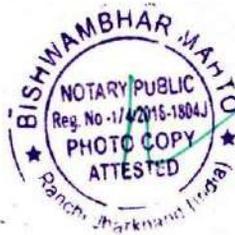
ग्रामीणों द्वारा परियोजना का स्वागत करते हुये स्थानीय लोगों को चिकित्सा, शिक्षा, स्कूल की सुविधा उपलब्ध कराने, खनन के पश्चात् भूमि की समतलीकरण करने, प्रदूषण रोकने, रोजगार उपलब्ध कराने, वृक्षारोपण करने इत्यादि का सुझाव दिया गया। ग्रामीणों द्वारा पूछे गए प्रश्नों का जबाब श्री जे०के० माण्डिया उप मुख्य अभियंता (डी०भी०सी०) द्वारा दिया गया जो लोक सुनवाई की विवरणी में अंकित है।

अन्त में इकाई के प्रतिनिधि श्री जे०के० माण्डिया द्वारा लोक सुनवाई में उपस्थित नागरिकों एवं ग्रामीणों का धन्यवाद ज्ञापन किया गया। अध्यक्ष महोदय की अनुमति से लोकसुनवाई के समापन की घोषणा की गई।

10/11/19
(के०के०पाठक)
कनीय पर्यावरण अभियंता,
झा०रा०प्र० नियंत्रण पर्वद, राँची

10/11/19
(आर०एन०कश्यप)
क्षेत्रीय पदाधिकारी,
झा०रा०प्र० नियंत्रण पर्वद, राँची

10/11/19
(नेल्सन एयान बागे)
अपर समाहर्ता,
लातेहार, झारखण्ड
अपर समाहर्ता
छातेदार



सर्वश्री दामोदर घाटी निगम के तुबेद कोल माइन्स परियोजना, खनन पट्टा क्षेत्रफल-460 हेक्टेयर, ग्राम- तुबेद, मंगर, डिही, अम्बाझरण, धोबियाझरण, नवाड़ी थाना+ अंचल-लातेहार, जिला-लातेहार में कोयला -6एमटीपीए प्रस्तावित उत्पादन क्षमता हेतु दिनांक 10.01.2019 को झारखण्ड राज्य प्रदुषण नियंत्रण पर्वद द्वारा सम्पन्न लोक सुनवाई की कार्यवाही :-

क्रम सं०	नाम व पता	नागरिकों/ ग्रामीणों द्वारा पुछे गये प्रश्न	डी०भी०सी० प्रतिनिधि द्वारा दिए गए जवाब
01	रामानन्द उराँव, तुबेद।	<ul style="list-style-type: none"> हमारे जन्म से ही हम सुनते आ रहे हैं कि तुबेद कोल माइन्स खुलने वाली है। माइन्स खुलनी चाहिए परन्तु गाँव के विकास के लिए न की गाँव के विनाश के लिए। 	अभी तुबेद कोल माइन्स का आवंटन दामोदर घाटी निगम जो भारत सरकार की संस्था है को किया गया है। इसलिए तुबेद कोल माइन्स द्वारा गाँव के विकास का कार्य सरकार के नियमानुसार किया जायेगा।
02	अमरेश उराँव, तुबेद।	<ul style="list-style-type: none"> प्रभावित क्षेत्र के ग्रामिणों को क्या-क्या लाभ और हानि है, और दिये जाने वाली सुविधाओं का विस्तृत विवरण दें। 	यह एक सरकारी संस्था है। ग्रामीणों को कोई संदेह नहीं होना चाहिए कि नियमानुसार रैयतों को जो भी सुविधाएँ मिलना चाहिये वो अवश्य मिलेगा।
03	मुनेश्वर प्रसाद सिंह, मंगरा।	<ul style="list-style-type: none"> हम चाहते हैं कि कोलयरी सुचारु रूप से चले और आस-पास में अमन चैन बना रहे। 	रैयतों / जनता के इसी प्रकार सहयोग से तुबेद कोल माइन्स सुचारु रूप से चलाया जाएगा एवं अमन चैन बरकरार रखा जायेगा।
04	रामचरित्र यादव, अम्बाझरण।	<ul style="list-style-type: none"> माइन्स खुलने से कोई असुविधा नहीं है, परन्तु ग्राम के नौजवानों का भविष्य सुरक्षित हो ताकि वे सही दिशा में बढ़ें, इसके लिए कम्पनी को ग्राम के नौजवानों को रोजगार प्रदान करें। 	दामोदर घाटी निगम के द्वारा इस कोल माइन्स को चलाये जाने पर लगभग चार सौ कुशल एवं अति कुशल श्रमिक के अलावे अर्द्ध कुशल एवं गैर कुशल श्रमिकों की नियोजन लगभग आठ सौ की संख्या में हो पायेगा जिससे स्थानीय युवकों को रोजगार उपलब्ध होगा तथा अप्रत्यक्ष रूप से हजारों की संख्या में युवकों को रोजगार प्राप्त होने का अवसर मिलेगा।
05	मनोज सिंह, मंगरा।	<ul style="list-style-type: none"> ग्राम के सभी ग्रामीणों को उचित मुआवजा मिलें और बिचौलिया को नहीं लाने की बात कही एवं प्रशासन द्वारा जो कुछ ग्रामीणों पर धारा 107 लगाया गया है उसका क्या औचित्य है इसका जवाब दें। 	इस कोयला खान के लिए भूमि का अर्जन भारत सरकार के द्वारा किया गया है एवं मुआवजे का भुगतान नियमानुसार सरकार के अधिकारिक संस्था के द्वारा नियम का पालन करते हुए किये जायेंगे। इसमें बिचौलिया का कोई भुमिका नहीं रहेगी। धारा 107 का विषय न्यायालय से संबंधित है एवं न्यायालय के द्वारा नियम के अनुसार इसका निष्पादन होगा।
06	शिव कुमार सिंह, नेवाड़ी।	<ul style="list-style-type: none"> कोलयरी खुलनी चाहिए, जनसुनवाई की सराहना करता हूँ। भु-अर्जन के मुआवजे पर ग्रामीणों की सहमति लेकर ही जमीन का उचित दर तय हो एव विस्थापितों को समुचित सुविधा मिले। 	सम्बंधित भूमि का अर्जन भारत सरकार के द्वारा नियम के अनुसार किया गया है एवं मुआवजे का भुगतान भी नियमानुसार ही किया जायेगा। इसमें किसी प्रकार के अन्याय का संभावना/गुंजाइश नहीं है। विस्थापितों को पुर्नवास एवं पुर्नस्थापन नियम के अनुसार पर्याप्त रूप से उपलब्ध कराया



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			जायेगा।
07	माया सिंह, मंगरा।	<ul style="list-style-type: none"> जमीन अधिग्रहण मामलें में बिचौलिये को दरकिनार करें और सीधे विस्थापितों से बात करें। चूँकि कोल माइन्स आज नहीं तो कल खुलेगी ही इसलिए मैं कोल माइन्स खुलने का समर्थन करती हूँ ताकि नये रोजगार का सृजन हो और साथ ही मैं यह भी कहना चाहूँगी कि रोजगार में महिलाओं की भी भागीदारी हो। विस्थापितों को आवास, स्कूल, पेयजल, स्वास्थ्य केन्द्र की व्यवस्था माइन्स खुलने से पहले हो। जमीन का उचित दर तय करें एवं नौकरी कितने जमीन में दिये जायेंगे इसका विस्तृत विवरण दें। 	<p>चूँकि भूमि का अधिग्रहण भारत सरकार के द्वारा किया गया है एवं मुआवजे का भुगतान नियम के अनुसार सरकार के अधिकृत अधिकारी के द्वारा किया जायेगा इसलिए बिचौलिये का कोई गुंजाइस नहीं है। रोजगार में नियम के अनुसार स्त्री एवं पुरुष का विभाजन का कोई प्रावधान नहीं है सभी को समान रूप से उपलब्ध अवसर प्राप्त होगा।</p> <p>विस्थापितों को नियम के अनुसार सही अनुमान्य सुविधाएं उपलब्ध कराये जायेंगे।</p> <p>जमीन के मुआवजे का निर्धारण नियम के तहत प्राप्त होने वाले पर्याप्त राशि निर्धारण करते हुए नियमानुसार भुगतान किया जायेगा एवं परियोजना में नियोजन का अवसर उपलब्धता के अनुरूप अवश्य प्राप्त होगा।</p>
08	मुरली मनोहर सिंह, धोबियाझारण।	<ul style="list-style-type: none"> टी.सी.एम.एल. के द्वारा दिया गया मुआवजा आज की तुलना में बहुत कम है अंतर की राशि मिलनी चाहिए। पर्यावरण संरक्षण पर कम्पनी द्वारा गंभीरता पूर्वक विचार करना चाहिए। 	<p>टी. सी. एम. एल. को बिक्री किये गये भूमि के संबंध में निर्धारित नियम के तहत ही विनियमित किये जायेंगे।</p> <p>पर्यावरण के संबंध में श्री सिंह के द्वारा व्याख्या की सराहना करते हुए व्यक्त किया गया कि पर्यावरण के संरक्षण हेतु नियमानुसार समस्त उपय का अनुपालन किया जाना सुनिश्चित किया जाएगा।</p>
09	संदीप उरांव(मुखिया), डिही।	<ul style="list-style-type: none"> कोलयरी खुलनी चाहिये एवं ग्रामीणों को रोजगार मिलना चाहिये। ग्रामीणों को अपनी समस्याओं को कम्पनी के सामने रखना चाहिये। 	<p>परियोजना में कुशल एवं अकुशल श्रामिकों के नियोजन में स्थानीय युवकों को भी उनके योग्यता एवं कुशलता के आधार पर नियमानुसार अवसर प्राप्त होगा।</p>
10	मुनीया देवी (मुखिया), तुबेद।	<ul style="list-style-type: none"> ग्रामीण जानना चाहते हैं कि जब हमें विस्थापित किया जायेगा तो हम भूमिहीन हो जायेंगे और हमारा खतीयानी जमीन चले जाने से हमलोगों का अस्तित्व खतरे में होगा, फिर हम कहाँ जायेंगे। कम्पनी द्वारा सभी सुविधाएँ विस्थापितों को मिलनी चाहिए। 	<p>खतियानी जमीन जाने की स्थिति में संबंधित रैयतों को विस्थापन प्रमाण पत्र जिला प्रशासन से मिलेगा एवं इस संबंध में किसी प्रकार की दिक्कत की आशंका नहीं रहेगी।</p> <p>नियम के अनुसार विस्थापन एवं पुर्नवास योजना का कार्यान्वयन किया जायेगा एवं नियमानुसार अन्य अनुमान्य सुविधाएँ उपलब्ध कराये जायेंगे।</p>
11	विरेंद्र साव, मुरूप।	<ul style="list-style-type: none"> कोयला खान खुलने से विस्थापितों को तो संपुर्ण मुआवजा एवं लाभ मिलेगा परन्तु जो आस-पास के ग्रामीण इस प्रदुषण से प्रभावित होंगे इसका समाधान कम्पनी बतायें। कितने एकड़ में नौकरी मिलेगी खदान खुले विकास हो इसका हम समर्थन करते हैं एवं क्षमता एवं दक्षता के अनुसार स्थानीय निवासीयों को रोजगार में प्राथमिकता मिले। 	<p>कोयला खान खुलने से आस-पास में प्रदूषण से प्रभावित होने की आशंका को दृष्टिगत रखते हुए प्रदूषण नियंत्रण योजना तैयार किया गया है एवं नियंत्रण योजना का कार्यान्वयन किये जायेंगे एवं निगरानी सक्षम स्तर पर सुनिश्चित होंगी। स्थानीयों के कुशलता, दक्षता एवं योग्यता के अनुसार खनन परियोजना में आवश्यकतानुसार नियोजन का अवसर प्राप्त होगा।</p>



12	बालदेव टाना भगत, धोबियाझारण।	<ul style="list-style-type: none"> जल, जमीन, जंगल हमारा मुख्य धरोहर है, जमीन अधिग्रहण से पहले आप लोग इसका भी ध्यान रखें। 	जल, जमीन, जंगल समाज के धरोहर को दृष्टिगत रखते हुए नियमानुसार प्रदूषण नियंत्रण प्रबंधन सुनिश्चित कर खनन का कार्य किया जायेगा।
13	गुलशन बीवी, डीही।	<ul style="list-style-type: none"> जिनके उपर धारा 107 प्रशासन द्वारा लगाया गया है उसको अनुमण्डल पदाधिकारी मुक्त करें। माइन्स खुलने एवं विकास के पक्षधर हैं। हमार उचित हक हमें मिले कम्पनी यह सुनिश्चित करें। 	धारा 107 के अंतर्गत कार्यवाही न्यायालय का विषय है एवं न्यायालय के द्वारा नियमानुसार निष्पादित किया जायेगा।
14	सुरेन्द्र प्रसाद साह, डिही।	<ul style="list-style-type: none"> मुनाफे का कितना प्रतिशत हमारे क्षेत्र के विकास के कार्यों में निवेश होगा। विस्थापितों के अस्तित्व को बचाने के लिए कम्पनी प्रबंधन द्वारा उचित कदम उठाना चाहिए। मुआवजे की राशि ग्रामीणों के सहयोग एवं सहमति से तय हो। 	सी.एस.आर. के तहत अनुमान्य प्रतिशत की राशि परियोजना क्षेत्र के विकास के लिए नियम के तहत व्यय किया जायेगा। विस्थापितों के लिए नियमानुसार पुर्नवास एवं पुर्नस्थापन नीति का क्रियान्वयन किया जायेगा। भू-अर्जन भारत सरकार के द्वारा कोयला धारित क्षेत्र (अर्जन एवं विकास) अधिनियम, 1957 के तहत किया गया एवं मुआवजे का निर्धारण एवं भुगतान एतद संबंधित सुसंगत नियम के अंतर्गत किया जायेगा।
15	रामकेवल उराँव, तुबेद।	<ul style="list-style-type: none"> खतियानी रैयतों को उसका मूल खतियान मिलना चाहिए। हमार खतियान ही हमारा पहचान है। 	रैयत/खतियानी रैयतों को जिला प्रशासन के द्वारा विस्थापन प्रमाण-पत्र दिया जायेगा इसलिए इस संबंध में कोई कठिनाई का प्रश्न नहीं उठता है।
16	नन्दलाल भगत, मंगरा।	<ul style="list-style-type: none"> अधिकतर ग्रामीण गैर-मजरूआ जमीन में बिना बंदोबस्ती के अपना भरण-पोषण कर रहे हैं, विस्थापन के पश्चात उनका क्या होगा। हम माइन्स खुलने एवं विकास का समर्थन करते हैं। जिसका जमीन कम है उसे कम पैसा मिलेगा तो उस कम पैसे से कहाँ जमीन लेंगे और कम जमीन होने के कारण कम्पनी नौकरी नहीं देगी तो हम क्या करेंगे ? इसका क्या समाधान है ? 	अर्जित भूमि का मुआवजा नियम के आधार पर पर्याप्त मात्रा में भुगतान किया जायेगा एवं परियोजना में आवश्यकता एवं उपलब्धता के अनुसार स्थानीय श्रमिकों को नियोजन का अवसर प्राप्त होगा।



10/01/19
(के०के०पाठक)
कनीय पर्यावरण अभियंता,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद, राँची

Aulgnhyap
10/1/19
(आर०एन०करयप)
क्षेत्रीय पदाधिकारी,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद, राँची

10/1/19
(नेल्सन एयान बागे)
अपर समाहर्ता,
लातेहार, झारखण्ड।
भूपर समाहर्ता
खतियान

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श्री दामोदर शर्मा, के हुनेदके
 परिभाषणा के पदोपयोग के लिए
 अनुलग्नक-1
 10/11/19
 उपस्थिति पंजी (विशेष आमंत्रित सदस्यों के लिए)
 10/11/19

क्र०	नाम	पदनाम	विभाग का नाम	हस्ताक्षर
1	M. E. BAGE	Additional Collector, Lachar	District Administration Lachar	10/11/19
2	Joseph Kandelua	D.A.O. Lachar	Revenue Dept. Lachar	10/11/19
3	R. N. (Cashyap)	Regional Officer, JSPCB, Ranchi	JSPCB Board, Ranchi	10/11/19
4	कमलकांत जादव	अधीक्षक	अनुसूचित जाति विकास संज्ञी (म०)	10/11/19
5	Harish kumar Vishal kumar	C.O. Lachar	Revenue Dept. मौज 210 50 वि. 44 संज्ञी - क्षेत्रीय 322	10/11/2019 10/11/2019

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हो शकते है की गणपति के पुत्र के अन्तर्गत (2) (1) के
 के पुत्रों के लिए जो 10/11/2019 को आगे
 लोड हुआ है
 उपरि उल्लिखित पंजी (गोठ बुधवार में उपरि उल्लिखित बाण्डियों के लिए)

क्र.सं.	नाम / पदनाम	नाम का नाम	पोस्ट	जिला	हस्ताक्षर
1	ग्राम गाभीवी	डिडी	मुख्य	बाँहार	सबीनी देवी
2	कार	"	"	"	रुखा देवी
3	रुखा देवी	"	"	"	कार देवी
4	सुनीता देवी	"	"	"	सुनीता देवी
5	वसन्ती देवी	"	"	"	वसन्ती देवी
6	सरीता देवी	"	"	"	सरीता देवी
7	संगीता देवी	"	"	"	संगीता देवी
8	वसन्ती देवी	"	"	"	वसन्ती देवी
9	सखीता देवी	"	"	"	सखीता देवी
10	बिनीता देवी	"	"	"	बिनीता देवी
11	कसीदा देवी	"	"	"	कसीदा देवी
12	कीरण देवी	"	"	"	कीरण देवी
13	वर्षा देवी	"	"	"	वर्षा देवी
14	सान्ता देवी	"	"	"	सान्ता देवी
15	सखीता देवी	"	"	"	सखीता देवी
16	रीना देवी	"	"	"	रीना देवी
17	रेखा देवी	"	"	"	रेखा देवी
18	कुन्ती देवी	"	"	"	कुन्ती देवी
19	सुनीता देवी	"	"	"	सुनीता देवी
20	सुनीता देवी	"	"	"	सुनीता देवी
21	जरीना देवी	"	"	"	जरीना देवी
22	कसीदा देवी	"	"	"	कसीदा देवी

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अनुसूची-2

उपस्थिति पंखी (लोक सुवर्षार्द में उपस्थित बाण्डियों के लिए)

क्र०	नाम/पदनाम	ग्राम का नाम	पोस्ट	जिला	हस्ताक्षर
23.	मीना देवी	दुबेद	कैला		मीना देवी
24.	निर्मला देवी	"	"		निर्मला देवी
25.	मुनिमा देवी	"	"		जमुदेसा देवी
26.	राजमनी देवी	"	"		राजमनी देवी
27.	सावमनी देवी	"	"		सावमनी देवी
28.	शुक्ला देवी	"	"		शुक्ला देवी
29.	जीया देवी	"	"		जया देवी
30.	खसमती देवी	"	"		खसमती देवी
31.	सोमरी देवी	"	"		सुनिता देवी
32.	सुनिता देवी	"	"		सुनिता देवी
33.	मनेसरी देवी	"	"		मनेसरी देवी
34.	दुनिया देवी	"	"		दुनिया देवी
35.	सुरजी देवी	"	"		सुरजी देवी
36.	शांति देवी	"	"		शांति देवी
37.	पुनम देवी	"	"		पुनम देवी
38.	नारा देवी	"	"		नारा देवी
39.	मता देवी	"	"		मता देवी
40.	Sidanti	"	"		Sidanti देवी
41.	सांझी देवी	"	"		सांझी देवी
42.	कमली देवी	"	"		कमली देवी

for All



उपस्थिति पंजी (लोक सुवार्द में उपस्थित नागरिकों के लिए)

क्र०	नाम/पदनाम	ग्राम का नाम	पोस्ट	जिला	हस्ताक्षर
43	सफीला शवाहन	डिही	उरुप	लालमुनी	सफीला
44	सुगीया देवी	"	"	"	"
45	जासा देवी	"	"	"	सुगीया देवी
46	कुमारी देवी	"	"	"	"
47	सुहागा देवी	"	"	"	जासा देवी
48	प्रमीला देवी	"	"	"	कुशाग्र देवी
49	कुमसुम खीवी	"	"	"	सुहागा देवी
50	अजमेरन	"	"	"	प्रमिल देवी
51	मेहरन खीवी	"	"	"	कुमसुम खीवी
52	याजदा खीवी	"	"	"	अजमेरन
53	सफरन खीवी	"	"	"	मेहरन
54	गीता देवी	"	"	"	याजदा खीवी
55	सावित्री देवी	"	"	"	सफरन खीवी
56	संगीता देवी	"	"	"	गीता देवी
57	माया सिंह	"	"	"	सावित्री देवी
58	बालमणी कुंवर	संगर	"	"	संगीता कुमारी
59	सोमनी देवी	"	"	"	माया सिंह
60	सरीता देवी	तुवेद	"	"	बालमणी कुंवर
61	सुनचरिया देवी	"	"	"	सोमनी कुमारी
62	गीता देवी जीरा देवी	"	"	"	सरीता कुमारी
63	लालमुनी देवी	"	"	"	सुनचरिया देवी
64	सुकरमणी देवी	"	"	"	गीता देवी
65	सुकरमणी देवी	संगर	सुवेद	लालमुनी	जिरा देवी
					लालमुनी देवी



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अनुसूचक-2

उपस्थिति पंजी (लोक सुवर्षा में उपस्थित बाण्डियों के लिए)

क्र०	नाम/पदनाम	ग्राम का नाम	पोस्ट	जिला	उपस्थिति
66.	अद्विष्टा देवी	दुबेद	उरुल	...	अद्विष्टा देवी
67.	सुमित्रा देवी	"	"	"	सुमित्रा देवी
68.	मुनिमा देवी	"	"	"	मुनिमा देवी
69.	शीला देवी	मंगरा	"	"	शीला देवी
70.	कीरणा देवी	"	"	"	कीरणा देवी
71.	अनीला देवी	"	"	"	अनीला देवी
72.	सखीला देवी	"	"	"	सखीला देवी
73.	सुनिमा देवी	"	"	"	सुनिमा देवी
74.	सखेय	डिही	"	"	सखेय
75.	मुनिमा देवी	"	"	"	मुनिमा देवी
76.	फगुनी कुंवर	"	"	"	फगुनी कुंवर
77.	मानी देवी	मंगरा	"	"	मानी देवी
78.	सखनी कुंवर	"	"	"	सखनी कुंवर
79.	सुनिमा देवी	"	"	"	सुनिमा देवी
80.	सुनिमा देवी	"	"	"	सुनिमा देवी
81.	रीना देवी	"	"	"	रीना देवी
82.	महेश्वरीया	डा. विद्यादास	"	"	महेश्वरीया
83.	सीता मनी देवी	अध्यासपुर	"	"	सीता मनी देवी
84.	महेश्वरी देवी	"	"	"	महेश्वरी देवी
85.	सीता मनी देवी	"	"	"	सीता मनी देवी

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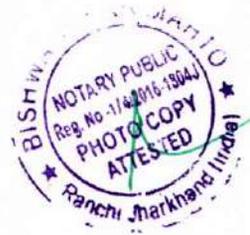
अनुलग्नक-2

उपस्थिति पंजी (लोक सुवार्द में उपस्थित नागरिकों के लिए)

क्र०	नाम/पदनाम	ग्राम का नाम	पेठ	जिला	हस्ताक्षर
86.	कपल नंद ठाकुर	याँप	गुरुध	लालाहा	कपल नंद ठाकुर
87.	गहनू भगत	तुबेद	केम	"	गहनू भगत
88.	कुपेशवर तुरी			"	कुपेशवर तुरी
89.	Rammushay Rao	"	"	"	राममशुआर
90.	Karmash Oraso	"	"	"	करमेश तुरी
91.	Sanjit Bhagal	"	"	"	संजित भगत
92.	Prancharan Tann Bhagat	"	"	"	Prancharan Tann Bhagat
93.	सुरेंद्र मुद्गी	बिदी	"	"	सुरेंद्र मुद्गी
94.	Suresh Thakur	मुत्तप	"	"	Suresh Thakur
95.	राजदेव राम	खिडी	"	"	राजदेव राम
96.	मोहनलाल	याँप	"	"	मोहनलाल
97.	Jitendra Bhuva	Nawadhi	"	"	Jitendra Bhuva
98.	Rakesh Kumar	Chape Amul Jharan	"	"	Rakesh Kumar
99.	Bijay Singh	Dhobiya Jharan	"	"	Bijay Singh
100.	Ramdayal Tamhar	Tubed	keima	"	विजय सिंह
101.	गजेश्वरी सिंह	गजेश्वरी	मुत्तप	"	गजेश्वरी सिंह

April 2018 Public Hearing (Sanjeev)

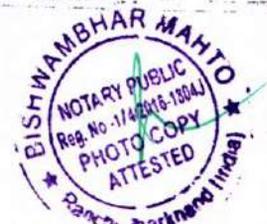
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उपस्थिति पंजी (लोक सुवार्द में उपस्थित बाण्डियों के लिए)

क्र०	नाम/पदनाम	ग्राम का नाम	पोस्ट	जिला	हस्ताक्षर
102.	Amanul Ali	Dihi	Murup	Latehel	अमानत अली
103	मी. हमीद				मी. हमीद
104.	गर्व मिश्र	Murup	"	"	गर्व मिश्र
		132	"	"	
105.	Abulhasan Mulla	Dihi	"	"	Abulhasan M.
106	Md Sheikh Ansari	Dihi	"	"	
107	बिनायक	Dihi	32-4	"	बिनायक
108	Halim miya	Dihi	"	"	हलामिया
109.	Md Janab Ansari	Dihi	"	"	
110	Ainul Hafe	"	"	"	
111.	Md Saukul Ansari	"	"	"	रेनुम हक
112.	कुमार	"	"	"	मिर्जाका अह
113	Kurban Ansari	"	"	"	कुमार
114	Tulsi Singh	Tued	"	"	गुरण नउंसार
115	MUKESH singh	"	"	"	
116	Jitender Bhegat	"	"	"	मुकेश सिंह
117	रवि अह	रुकेट	"	"	रवि अह
118	Lakhan Rao	"	"	"	रुके अह
119	umesh Rao	"	"	"	लखन अह
120	Guddu Rvono	"	"	"	Umesh Rao
121.	Bahadur Bhegat	"	"	"	गुड्डु रवो

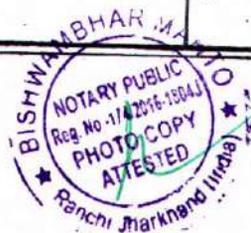
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उपस्थिति पंजी (लोक सुवार्ड में उपस्थित बागटिकों के लिए)

क्र०	नाम/पदनाम	ग्राम का नाम	पोस्ट	जिला	हस्ताक्षर
122	Md Sami Alam	elihu	murup	Letcher	Sami
123	सुनील कुमार	मुहय	Ag "	मिर्जापुर	Sunil Kumar
124	Lakshmi Bhairava	OHOPe	जंकी	Katcha	Lakshmi
125	Mohan Lal Bhagat	Tubed	Kirma	"	- मोहन लाल भगत
126	Vinod Tara Shumi	"	"	"	- Vinod Tara Shumi
127	विनोद कुमार अर्जुन शर्मा	"	"	"	अर्जुन शर्मा
128	Prasmuth Orao	"	"	"	प्रमोद उराव
129	Keshesh Bhagat	"	"	"	किशेश भागत
130	Abhhusan Oraon	"	"	"	अभिषयान उराव
131	Suleshan Rao	Tubed	"	"	सुलेश राव
132	SURAJ DEV RAM	"	"	"	- सुरज देव राम
133	Sandip Kumar	Dih	"	"	Sandip Kumar
134	Jitan Dev	Tubed	"	"	- जितन देव
135	अमानुषा	Bel-	"	मिर्जापुर	अमानुषा
136	अमानुषा	यम	murup	"	अमानुषा
137	Mel Alam Ansoni	Diki	murup	Letcher	Mel Alam
138	मदद	Naradi	"	"	मदद

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अनुलग्नक-2

उपस्थिति पंजी (लोक सुव्यवस्था में उपस्थित बाण्डियों के लिए)

क्र०	नाम/पदनाम	ग्राम का नाम	पोस्ट	जिला	हस्ताक्षर
139	मो० हाकिम सिदा	डीही	-	-	मो० हाकिम सिदा
140	अरण कुमार तिवारी	बेवाड़ी	-	-	अरण कुमार तिवारी
141	सुने उराँव	-	-	-	सुने उराँव
142	हरेश्वर उराँव	बुबेद	कैमा	लातेहार	हरेश्वर उराँव
143	जगेश्वर उराँव	बुबेद	कैमा	लातेहार	जगेश्वर उराँव
144	भस्मनाथ उराँव	"	"	"	भस्मनाथ उराँव
145	सर्व उराँव	"	"	"	सर्व उराँव
146	शिवू भगत	बुबेद	"	"	शिवू भगत
147	पुगेबबू भगत	बुबेद	"	"	पुगेबबू भगत
148	जमेश्वर भगत	"	"	"	जमेश्वर भगत
149	लालसहाय भगत	"	"	"	लालसहाय भगत
150	दुशरभ भगत	"	"	"	दुशरभ भगत
151	जोदन भगत	"	"	"	जोदन भगत
152	सुरसहाय उराँव	बुबेद	"	"	सुरसहाय उराँव
153	सुबेदार उराँव	"	"	"	सुबेदार उराँव
154	ब्रह्मदेव उराँव	"	"	"	ब्रह्मदेव उराँव
155	सन्तोष कुमार राठ	डीही	मुख्य	लातेहार	Santosh K.R.
156	मो० कमरुद्दीन	डीही	मुख्य	लातेहार	मो० कमरुद्दीन
157	रामजीवन सिंह	नवाड़ी	-	-	रामजीवन सिंह
158	सत्यनारायण सिंह	मुख्य	-	-	सत्यनारायण सिंह
159	जागेश्वर सिंह	मंगरा	-	-	जागेश्वर सिंह
160	ब्रह्म देव सिंह	मंगरा	-	-	ब्रह्म देव सिंह



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उपस्थिति पंजी (लोक सुवार्द में उपस्थित नागरिकों के लिए)

क्र०	नाम/पदनाम	नाम का नाम	पोस्ट	जिला	हस्ताक्षर
161	अरुण राम	दिही	-	-	
162	मालती लाल	दिही	-	-	
163	विनोद राम	दिही	-	-	विनोद राम
164	Sakichand Ram	दिही	-	-	Sakichand
165	नमी कुमारी रवि	"	"	"	नमी कुमारी रवि
166	Munna Ram	"	"	"	Munna Ram
167	Rajes Khosain	दिही	"	"	Rajes Khosain
168	कालेश्वर शर्मा	कुंड	-	-	
169	मीराबाई उर्फ	बनारस	-	-	
170	शमल देव नारायण	दिही	-	-	शमल देव नारायण
171	जिज्जाल बालारी	दिही	-	-	जिज्जाल बालारी
172	महेश्वर मिश्रा	दिही	-	-	
173	माल जोहरा	दिही	-	-	
174	Akhilendra Mishra	दिही	मुरादाबाद	उत्तरप्रदेश	Akhilendra Mishra
175	जयशंकर मिश्रा	दिही	"	"	जयशंकर मिश्रा
176	मौ० शंकर	"	"	"	मौ० शंकर
177	मौ० शंकर	"	"	"	मौ० शंकर
178	mad mahabub Alam	दिही	"	"	mad mahabub Alam
179	विष्णुदेव सिंह	दिही	"	"	विष्णुदेव सिंह

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उपस्थिति पंजी (गोख सुवर्षाई में उपस्थित नागरिकों के लिए)

क्र०	नाम/पदनाम	नाम का नाम	पौस्ट	जिला	रस्ताधार
180	नसीम खान	हिंदी	कुरुक्षेत्र	मानसरोवर	नसीम खान
181	मनजु माता		"	मानसरोवर	सकेंद्र उरीय
182	सकेंद्र उरीय	सुबेदर	"	"	शरवा उरीय
183	रंकेल उरीय	"	"	"	Rankel Urey
184	कमलाल उरीय	"	"	"	कमलाल उरीय
185	कमलेश उरीय	"	"	"	कमलेश उरीय
186	मोहन उरीय	"	कुरुक्षेत्र	"	मोहनलाल उरीय
187	Radenbar Aman	Talbot	Kaimes	Letcher	Radenbar Aman
188	सुनील माता	डी.डी.	कुरुक्षेत्र	मानसरोवर	सुनील माता
189	यादव	उपस्थित	"	"	यादव
190	सुनील माता	उपस्थित	गोख	"	सुनील माता
191	सकेंद्र उरीय	सुबेदर	गोख	मानसरोवर	सकेंद्र उरीय
192	मनजु माता	सुबेदर	कोखा	मानसरोवर	मनजु माता
193	मनजु माता	गोख	कुरुक्षेत्र	मानसरोवर	मनजु माता
194	मनजु माता			मानसरोवर	मनजु माता
195	मनजु माता			मानसरोवर	मनजु माता
196	मनजु माता	Ambeynara	मानसरोवर	Letcher	मनजु माता

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उपस्थिति पंजी (लोक सुवार्द में उपस्थित नागरिकों के लिए)

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क्र०	नाम/पदनाम	ग्राम का नाम	पोस्ट	जिला	हस्ताक्षर
197	ओमप्रकाश सिंह	नवाडी	मुसुप	लातेहार	ओमप्रकाश सिंह
198	सुभेज भगत	तुवेद	कैमा	लातेहार	July Bhagat
199	बालदेव रामभगत	धोवियासरा	मुसुप	लातेहार	बालदेव रामभगत
200	रामेश प्रसाद	तुवेद	कैमा	लातेहार	
201	जंगली उदय	"	"	"	July 2015
202	रामचंद्र 2134	अंबादास	मुसुप	"	जंगली उदय
203	लाला महेन्द्र	अम्बादास	मुसुप	लातेहार	Ramchandra Lalam Yadav
204	सिद्धेश्वर भगत	तुवेद	कैमा	"	
205	सुरेश्वर सिंह	तुवेद	कैमा	"	सुरेश्वर सिंह
206	विरेश्वर	तुवेद	कैमा	"	विरेश्वर
207	मधुकर सिंह	मंगरा	मुसुप	लातेहार	मधुकर सिंह
208	rel. Asim Anami	मंगरा	मुसुप	लातेहार	rel. Asim Anami
209	Pince H. Singh	Mangra	Murup	Lathour	Pince H. Singh
210	Niraj K. Singh.	Mangra	Murup	Lathour	Niraj K. Singh
211	Rahul K. Singh	Mangra	Murup	Lathour	Rahul K. Singh
212	विक्रम कुमार	मंगरा	मुसुप	लातेहार	विक्रम कुमार
213	Prifam Singh	Mangra	Murup	Lathour	Prifam Singh
214	Rathour.	Mangra	Murup	Lathour	Rathour
215	शशाङ्क भगत	गुम	तुवेद	लातेहार	
216	शशाङ्क भगत	जैरे जैरे	तुवेद	लातेहार	
217	वैशाली भगत	नवाडी	मुसुप	लातेहार	
218	सफिकुमी खां	नवाडी	मुसुप	लातेहार	सफिकुमी खां

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उपस्थिति पंजी (गोख बुधवार में उपस्थित वागटिकों के लिए)

क्र०	नाम/पदनाम	ग्राम का नाम	पोस्ट	जिला	हस्ताक्षर
219	रैशन कुमार सिंह	धौकियाझर	मुरूप	लातेहार	रैशन सिंह
220	जीरख कु० सिंह	बेवाड़ी	मुरूप	लातेहार	Georakh kumar Singh
221	जुमेरा कु० सिंह	नेवाड़ी	"	"	Jumera
222	जितेन्द्र सिंह	गुरूप	"	"	Jitendra
223	सत्यम कुमार सिंह	धौकियाझर	"	"	Satyam Kumar
224	AKH Mohesh Singh	धौकियाझर	"	"	AK Mohesh Singh
225	अमरीष्वा, सिंह	"	"	"	Amreshwa Singh
226	जसु उदय	तुबेट	कुमा	"	Jasu Uday
227	जगदीश उरॉव	"	"	"	Jagdish Uraw
228	दिनचक्र उरॉव	"	"	"	Dinchakra Uraw
229	वसुन्धरा उरॉव	तुबेट	कुमा	लातेहार	Vasundhara Uraw
230	जगदेव उरॉव	"	"	"	Jagdev Uraw
231	पैरो तुरी	"	"	"	Pairo Turi
232	मो० जोषे	गवाज	"	"	Mo. Joshi
233	मो० साजिद आलम	डिही	मुरूप	लातेहार	Mo. Sajid Alam
234	Abn Asim	Dihhi	Murup	Latehar	Abn Asim
235	Md Faizun Han	Dihhi	Murup	Latehar	Md Faizun Han
236	Md Antiqay Ansari	Dihhi	Murup	Latehar	Md Antiqay Ansari
237	अमर कुमार सिंह	गुरूप	गुरूप	लातेहार	Amr Kumar Singh
238	अमर उरॉव	गुरूप	MURUP	Latehar	Amr Uraw

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उपस्थिति पंजी (जोड़ बुकवार्ड में उपस्थित नागरिकों के लिए)

क्र०	नाम/पदनाम	ग्राम का नाम	पोस्ट	जिला	हस्ताक्षर
239	Sanjay Bhogal	tubed	Murup	Latcha	Sanjay Bhogal
240	Rajendra Oraon	tubed	Kaima	Latcha	Rajendra Oraon
241	Shyam Sunder Oraon	tubed	Kaima	Latcha	Shyam Sunder Oraon
242	Sirendra Oraon	tubed	Kaima	Latcha	Sirendra Oraon
243	Dharma Oraon	tubed	Kaima	Latcha	Dharma Oraon
244	Mangdew Oraon	tub ed	Kaima	Latcha	Mangdew Oraon
245	Surendra Oraon	tubed	Kaima	Latcha	Surendra Oraon
246	Matwari Oraon	tubed	Kaima	Latcha	Matwari Oraon
247	Mad Manjusha	Newari	post	Latcha	Manjusha
248	Hannal. He	"	"	"	Hannal He
249	SHABBA Kalam	Newari	mufar	Latcha	Shabba Kalam
250	Mad Ajoy Alam	Dhidi	Murup	Latcha	Ajoy Alam
251	Kailash Bhuiya	Newari	Murup	Latcha	Kailash Bhuiya
252	Sambihari Bhuiya	Newari	Murup	Latcha	Sambihari Bhuiya
253	Rajendra	Newari	"	"	Rajendra
254	Gobind Bhuiya	Newari	"	"	Gobind Bhuiya
255	Ramkesh	"	"	"	Ramkesh

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अनुसूचक-2

उपस्थिति पंजी (लोक सुवर्ष में उपस्थित बागडिकों के लिए)

क्र०	नाम/पदनाम	ग्राम का नाम	पोस्ट	जिला	हस्ताक्षर
256	Ajeet Kumar	Mangra	MURUP	Latehar	Ajeet
257	Bipin Kumar S.	Dhobiyetha	Murup	Latehar	BIPIN K.S.
258	Ashif Raza	Palhi	Murup	Latehar	Ashif Raza
259	Taufique	"	"	"	Taufique
260	MD. Karsunath	chope	Murup	Latehar	MD. Karsunath
261	Sabin An	Newari	MURUP	Latehar	Sabin An
262	MD. Faiz Ahmed	chope	MURUP	Latehar	MD. Faiz Ahmed
263	UMAR ALAM	Dihis	MURUP	Latehar	UMAR ALAM
264	M. gufran Ahmad	chope	MURUP	Latehar	M. gufran Ahmad
265	MD Asharhussain	Newari	MURUP	Latehar	MD Asharhussain
266	Umar Khan	Newari	MURUP	Latehar	Umar Khan
267	MOAT JAL ANSU	Newari	"	"	MOAT JAL ANSU
268	MAHA SHWER	Ambabari	"	"	MAHA SHWER
269	MAHAT JAL ANSU	"	"	"	MAHAT JAL ANSU
270	N.L. Bhat	Mangra	MURUP	Latehar	N.L. Bhat
271	Sanjay Kumar Singh	"	MURUP	Latehar	Sanjay Kumar Singh
272	Bhimu Kumar	chope	MURUP	Latehar	Bhimu Kumar
273	सुकुलदेव राम	डिह	MURUP	Latehar	सुकुलदेव राम
274	Rajkishor B.	Bamanhera	MURUP	Latehar	Rajkishor B.
275	Ajeet orson	Palhi	Temli	Latehar	Ajeet orson

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अनुलग्नक-2

उपस्थिति पंजी (लोक सुवार्द में उपस्थित बागडिकों के लिए)

क्र०	नाम/पदनाम	ग्राम का नाम	पोस्ट	जिला	हस्ताक्षर
276	सुनिल उरांव	तुबेद	कैला	लातेहार	सुनिल उरांव
277	Shyam Sagar Prasad Sbm (H)	Tubed	Kaima	Lakhar	
278	Dhamanand	Tubed	Kaima	Lakhar	
279	जहिसु शर्मा	तुबेद	कैला	लातेहार	जहिसु शर्मा
280	Dharmaditya Prasad	Murup	Murup	Lakhar	Dharmaditya Prasad
281	Manoj Singh	Murup	Murup	Lakhar	Manoj Singh
282	प्रदीप प्रसाद	मुरूप	मुरूप	लातेहार	प्रदीप प्रसाद
283	Rangam Kumar	Murup	Murup	Lakhar	Rangam Kumar
284	Bhishu Prasad	Murup	Murup	Lakhar	Bhishu Prasad
285	पवन कुमार सिंह	मुरूप	मुरूप	लातेहार	पवन कुमार सिंह
286	अवध मूणा मिश्रा	मुरूप	मुरूप	लातेहार	अवध मूणा मिश्रा
287	श्री सराज उदय शर्मा	नेवाप	मुरूप	लातेहार	श्री सराज उदय शर्मा
288	राजेश कुमार	नेवाप	मुरूप	लातेहार	राजेश कुमार
289	श्री कृष्ण शर्मा	नेवाप	मुरूप	लातेहार	श्री कृष्ण शर्मा
290	रमेश कुमार	नेवाप	मुरूप	लातेहार	रमेश कुमार
291	हरिहर सिंह	चौबिया	मुरूप	लातेहार	हरिहर सिंह
292	सुरज लाल शर्मा	तुबेद	कैला	लातेहार	सुरज लाल शर्मा
293	बिका बगल	तुबेद	कैला	लातेहार	बिका बगल

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अनुलग्नक-2

उपस्थिति पंजी (लोक सुवार्ड में उपस्थित नागरिकों के लिए)

नाम/पदनाम	ग्राम का नाम	पोस्ट	जिला	ठसताक
अशोद भासिंह	ग्राम मंजरा	मुख्य	मालेदार	अशोद
Santosh Kumar Singh	" "	"	" "	Santosh Singh
R. G. Singh	" "	"	" "	R-G Singh
Ramthun Ramon	Dahi	मुख्य		Ramthun
मोठे इजाउरेदार	डिही	मुख्य	लालेदार	मोठे इजाउरेदार
मो जीतु रश्मि	डिही	मुख्य	मालेदार	मो जीतु रश्मि
प्रताप सिंह	मुहप	मुख्य	लालेदार	डिही प्रताप सिंह
राज रश्मि	चोपे	मुख्य	- do -	पुलम रश्मि
राज रश्मि	नेवाडी	मुख्य	- do -	बलराम रश्मि
का	dahi	"	"	दीपक रश्मि
का	dahi	"	"	दीपक
Ankur Ranuman	"	"	"	अंकुश
Roman Singh	dhobiya Tharu	"	"	मोठे इजाउरेदार
Mujan Singh	Mangra	"	"	लाल देव सिंह
Panshu	Muyup	"	"	पनिपण सिंह
Singh	mangra	muyup	"	पिरेन्द्र प्रताप सिंह
Ram Singh	mangra	"	"	Ankush Singh
	dahi	"	"	Roshan Kumar
	"	"	"	Ankur Singh

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उपस्थिति पंजी (लोक सुवार्द में उपस्थित नागरिकों के लिए)

क्र०	नाम/पदनाम	ग्राम का नाम	पोस्ट	जिला	हस्ताक्षर
314	मौहम्मद अली	डीही	भुरूप	लातेहार	
315	केशव चक्रवर्ती	चोपे	भुरूप	लातेहार	
316	सुनिल सिंह	मंगरा	भुरूप	लातेहार	
317	कामेश्वर सिंह	मंगरा	भुरूप	"	
318	मोमोसिंह	मंगरा	"	"	
319		मंगरा	"	"	
320	Chandou Singh	मंगरा	"	"	
321	Annaas kumar	"	"	"	
322	Ambuj kumar sing	"	"	"	
323	Pranmod kumar Singh	"	"	"	
324	Misamjan kumar Singh	"	"	"	
325	सिकेन्दर सिंह	तवाडी	"	"	
326	पुलकेश सिंह	नेवाडी	"	"	
327	मुकारक	डीही	"	"	
328	मौ. अफताब सलम	डीही	"	"	
329	प्रज्ज भालु	डीही	"	"	
330	तनवी अंसारी	डीही	"	"	
331	राजाजुल अंसारी	"	"	"	
332	शकराम अंसारी	"	"	"	
333	जावेद भालु	डीही	"	"	
334	जानतुल अंसारी	"	"	"	
335	जौहरिभाष बरसाहूरी	"	"	"	
336	बोकी हुसैन	डीही चोपे	भुरूप	"	

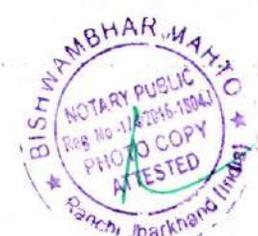
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उपस्थिति पंजी (लोक सुनवाई में उपस्थित नागरिकों के लिए)

क्र०	नाम/पदनाम	ग्राम का नाम	पोस्ट	जिला	हस्ताक्षर
337	संजय Sanjay Anand	Dihli	MURUP	Latehar	
338	Sunil Gnanam	Dihli	MURUP	Latehar	Sunil Gnanam
339	Soun Prasad	Dihli	MURUP	Latehar	Soun Prasad
340	Anil Kumar Gnanam	Dihli	MURUP	LATEHAR	Anil Kr.
341	Shivpujan Prasad	Dihli	MURUP	LATEHAR	Shivpujan Prasad
342	राजेश सिंह	नवाडी	मो.मुरूप	"	राजेश सिंह
343	प्रमोद सिंह	" नवाडी	" मुरूप	"	प्रमोद सिंह
344	Samuel Rao	Tubed	"	"	श्यामलाल शर्मा
345	सुरेश लाल	तुबेड	"	"	सुरेश लाल
346	Surinder Ram	Dihli	"	"	सुरेश राम
347	Dharminder Ram	"	"	"	Dharminder Ram
348	Balash Ram	"	"	"	
349	Samdev Ganju	"	"	"	
350	Biswanath Bhai	"	"	"	SHYAMDEV Ghanam
351	AKBER HOSSAIN	"	"	"	विश्वानाथ भुइया
352	आनंद सिंह	नवाडी	मो.मुरूप	लातेहार	आनंद सिंह
353	दुरधन	नवाडी	"	"	दुरधन उरण
354	नेजु सिंह	"	"	"	नेजु सिंह
355	Jurad	Dihli	"	"	जुराद

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उपस्थिति पंजी (लोक सुवार्द में उपस्थित नागरिकों के लिए)

क्र०	नाम/पदनाम	ग्राम का नाम	पोस्ट	जिला	हस्ताक्षर
356	Mantu Kumar	पतरात	कैमा	लातेहा	Mantu Kum
357	manu Upadhyay	बानपुर	लातेहा	लातेहा	मनु उपध्याय
358	कालिंद. सिंघ	डिहा	लातेहा	"	कालिंद सिंघ
359	हरदेव सिंघ	मंगरा	-	-	हरदेव सिंघ
360	रामप्रसाद सिंघ	मंगरा	-	-	रामप्रसाद सिंघ
361	राजदेव सिंघ	मंगरा	धनप	-	राजदेव सिंघ
362	संतन राम	डिहा	-	-	संतन राम
363	फुन्डू राम	डिहा	-	-	फुन्डूराम
364	अजय सिंघ	मंगरा	-	-	अजय सिंघ
365	फुन्डू सिंघ	चौकियागढ़	-	-	फुन्डू सिंघ
366	पवन सिंघ	चौकियागढ़	-	-	पवन सिंघ
367	गन्धकेशो (सिंघ)	मंगरा	-	-	गन्धकेशो सिंघ
368	कुश सिंघ	मंगरा	-	-	कुश सिंघ
369	Navneet Kumar	mangra	Murup	Latehar	Navneet Kumar
370	Pintu Singh	"	"	"	Pintu Singh
371	Sudip Singh	"	"	"	Sudip Singh
372	जसु सिंघ	मेवाडी	-	-	जसु सिंघ
373	जसपुडी कलमारी	मेवाडी	-	-	जसपुडी कलमारी
374	मो सेशज उर्वीन	मेवाडी	-	-	मो सेशज उर्वीन
375	वासुदेव राव	डिहा	-	-	वासुदेव राव
376	लालचारी उर्वी	डिहा	-	-	लालचारी उर्वी
377	विश्वम् उर्वी	"	-	-	विश्वम् उर्वी
378	सुरदेव मोदी	डिहा	-	-	सुरदेव मोदी

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अनुलग्नक-2

उपस्थिति पंजी (लोक सुवार्क में उपस्थित बागटिकों के लिए)

क्र०	नाम/पदनाम	ग्राम का नाम	पोस्ट	जिला	हस्ताक्षर
379	सन्तोष	डिही	मुख्य	लातेहार	सन्तोष
380	मोहनचरण झात्म	डिही	मुख्य	लातेहार	मोहनचरण झात्म
381	मोहनचरण झात्म	डिही	मुख्य	लातेहार	मोहनचरण झात्म
382	मोहनचरण झात्म	डिही	मुख्य	लातेहार	मोहनचरण झात्म
383	सलामत	डिही	मुख्य	लातेहार	सलामत
384	कायम अन्सारी	डिही	मुख्य	लातेहार	कायम अन्सारी
385	जुमराती झाती	डिही	मुख्य	लातेहार	जुमराती झाती
386	रामराम सिंह	झीरियावाला	मुख्य	लातेहार	रामराम
387	हरिन्दर उरुन	तुबद	कैमा	लातेहार	हरिन्दर उरुन
388	होतेलाल उरुन	तुबद	कैमा	लातेहार	होतेलाल उरुन
389	दुडु डुरी	कैमा	पतरहु	लातेहार	दुडु डुरी
390	शुभचरण	नखुन	मुख्य	लातेहार	शुभचरण
391	गुरमीना	चोप	मुख्य	लातेहार	गुरमीना
392	सरवर झात्म	डिही	मुख्य	लातेहार	सरवर झात्म
393	मैल सज्जाद	चैप	मुख्य	लातेहार	मैल सज्जाद
394	मल मन्मथ झा	खेवाकी	मुख्य	लातेहार	मल मन्मथ झा
395	विष्णु रेव	जिही	मुख्य	लातेहार	विष्णु रेव
396	Vishnu. Rev	जिही	मुख्य	लातेहार	Vishnu Rev
397	रामनन नायक	आबल	नावाडीह	लातेहार	रामनन नायक
398	बालदेव नायक	आबल	नावाडीह	लातेहार	बालदेव नायक

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अनुलग्नक-2

उपस्थिति पंजी (गोख बुधवार में उपस्थित बागटिकों के लिए)

क्र०	नाम/पदनाम	ग्राम का नाम	पोस्ट	जिला	हस्ताक्षर
999	जीकेड 2435	डिहा	पुराण	भातेहा	गोविन्द महं
1000	श्री. सुलाह उदीवरा	डिहा	पुराण	भातेहा	सुलाह उदीवरा
1001	श्री. (मो) गोखी	पुराण	"	"	श्री. (मो) गोखी
1002	संदीप उराव	डीही	उत्तर	भातेहा	संदीप उराव
1003	श्री. सुलाह उदीवरा	वाराही	डीहा	भातेहा	श्री. सुलाह उदीवरा
1004	श्री. सुलाह उदीवरा	डीहा	-	-	श्री. सुलाह उदीवरा
1005	मो. वि. मिश्रा	नेवाडी	-	-	मो. वि. मिश्रा
1006	सुलाह उदीवरा	नेवाडी	-	-	SULAB
1007	डे. सु. मिश्रा	नेवाडी	-	-	डे. सु. मिश्रा
1008	नाली मिश्रा	नेवाडी	-	-	ना. (मो) (मि. मिश्रा)
1009	मनेश्वर प्र. सिंह	मंगरा	-	-	मनेश्वर प्र. सिंह
1010	हमीद मिश्रा	नेवाडी	-	-	हमीद मिश्रा
1011	पु. के. मिश्रा	नेवाडी	-	-	पु. के. मिश्रा
1012	श. सु. मिश्रा	मंगरा	-	-	परवज सु. मिश्रा
1013	मा. सु. मिश्रा	डिहा	-	-	शशी मुखण सिंह
1014	श. सु. मिश्रा	डिहा	-	-	मा. सु. मिश्रा
1015	श. सु. मिश्रा	श्री. सु. मिश्रा	-	-	श. सु. मिश्रा
1016	श. सु. मिश्रा	मंगरा	-	-	श. सु. मिश्रा
1017	श. सु. मिश्रा	मंगरा	-	-	श. सु. मिश्रा
1018	श. सु. मिश्रा	मंगरा	-	-	श. सु. मिश्रा
1019	श. सु. मिश्रा	मंगरा	-	-	श. सु. मिश्रा
1020	श. सु. मिश्रा	मंगरा	-	-	श. सु. मिश्रा
1021	श. सु. मिश्रा	मंगरा	-	-	श. सु. मिश्रा
1022	श. सु. मिश्रा	मंगरा	-	-	श. सु. मिश्रा
1023	श. सु. मिश्रा	मंगरा	-	-	श. सु. मिश्रा
1024	श. सु. मिश्रा	मंगरा	-	-	श. सु. मिश्रा
1025	श. सु. मिश्रा	मंगरा	-	-	श. सु. मिश्रा
1026	श. सु. मिश्रा	मंगरा	-	-	श. सु. मिश्रा
1027	श. सु. मिश्रा	मंगरा	-	-	श. सु. मिश्रा
1028	श. सु. मिश्रा	मंगरा	-	-	श. सु. मिश्रा
1029	श. सु. मिश्रा	मंगरा	-	-	श. सु. मिश्रा
1030	श. सु. मिश्रा	मंगरा	-	-	श. सु. मिश्रा

श. सु. मिश्रा



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उपस्थिति पंजी (लोक सुवार्ड में उपस्थित नागरिकों के लिए)

क्र 0	नाम/पदनाम	ग्राम का नाम	पोस्ट	जिला	हस्ताक्षर
511	अभिषेक कुमार	मोंगर	मोंगर	लातेहार	अभिषेक कुमा
512	बजरंग प्रसाद	मोंगर	मोंगर	लातेहार	बजरंग प्रसाद
513	शुशिला देवी	मोंगर	मोंगर	लातेहार	शुशिला देवी
514	पुनम कुमारी	मोंगर	मोंगर	लातेहार	Punnam kumar
515	GAUFRAN AHMAD	MURUP	MURUP	Latehar	
516	गुलाम	डीही	मुरूप	लातेहार	गुलाम
517	Ahmed	डीही	मुरूप	लातेहार	Ahmed
518	मोहम्मद जमाल	डीही	मुरूप	लातेहार	मोहम्मद जमाल
519	मोहम्मद रमजान अंसारी	डीही	मुरूप	लातेहार	मोहम्मद रमजान अंसारी
520	रकीम अंसारी	डीही	मुरूप	लातेहार	रकीम
521	बरिक खाली	डीही	मुरूप	लातेहार	बरिक
522	Bansudev Das	उपडी	MURUP	Latehar	Bansudev Das
523	Bhakash Bhagat	डीही	MURUP	Latehar	Bhakash Bhagat
524	मुन्ना उराँव	डीही	मुरूप	लातेहार	मुन्ना उराँव
525	मुन्ना उराँव	डीही	मुरूप	लातेहार	मुन्ना उराँव
526	रमेश उराँव	डीही	मुरूप	लातेहार	रमेश उराँव
527	Mt. Suresh Chandra Das	Nawadar	मुरूप	लातेहार	मोहम्मद रमजान अंसारी
528	सकीफ खान	नवाड	मुरूप	लातेहार	सकीफ खान
529	देवजानी सिंह	कुर्वेह	कामना	लातेहार	देवजानी सिंह
530	शंकर साहू	मुरूप	मुरूप	लातेहार	शंकर साहू
531	उपेन्द्र प्रसाद	डीही	डीही	!!	उपेन्द्र प्रसाद

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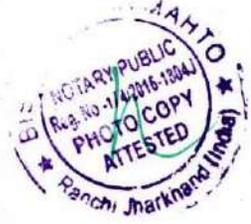
अनुसूचक-2

उपस्थिति पंजी (लोक सुव्यवस्था में उपस्थित नागरिकों के लिए)

क्र०	नाम/पदनाम	ग्राम का नाम	पोस्ट	जिला	हस्ताक्षर
S32	सरीज देवी	खिड़ी	गुसप	वालेदार	पार्वती देवी
S33	सिद्धा देवी	तुबेद	कैगा		अनिता देवी
S34	सिद्धा देवी	मेवाड़ी	गुसप		सरीज देवी
S35	तुसनी देवी	"	"		सिद्धा देवी
S36	तलरी देवी	खिड़ी	"		तुसनी देवी
S37	रीज देवी	"	"		तलरी देवी
S38	सुष्मा देवी	तुबेद	कैगा		शीला देवी
S39	सचरिया देवी	तुबेद	"		सुष्मा देवी
S40	निर्मला देवी	"	"		सचरिया देवी
S41	भकीला देवी	"	"		निर्मला देवी
S42	सोना देवी	"	"		भकीला देवी
S43	सुमती देवी	"	"		सोना देवी
					सुमती देवी

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उपस्थिति पंजी (लोक सुवार्द में उपस्थित जागडकों के लिए)

क्र०	नाम/पदनाम	नाम का नाम	पोस्ट	जिला	हस्ताक्षर
544	S गुहा सिंह	रा		L	
545	Mansoor				
546	नैरार अंसारी	रुई			
547	अजय 3254	तुवेद	मेगा	मतेहार	नैरार
548	राजकुमार अंसारी	तुवेद	"	मतेहार	अजय 3254
549	अजय कुं 3254	तुवेद	मेगा	"	Rajkumar ansari
550	रामप्रसाद झा	अध्यापक	मुस्य	मतेहार	Taiku ansari
551	उदय प्रसाद	तुवेद	मेगा	मतेहार	
552	राजेश्वर झा	तुवेद	मेगा	मतेहार	Uday Prasad
553	Raoi Lohar	तुवेद	मेगा	मतेहार	Rajeshwar Jha
554	Vikash K. Thakur	Tubed Nector	Kaima murup	Lohar	Raoi Lohar
555	(शुभ) मुस्य	चोप	मुस्य	मतेहार	Vikash K. Thakur
556	आलम मुस्य	चोप	मुस्य	मतेहार	(शुभ) मुस्य
557	मन्त मुस्य	चोप	मुस्य	मतेहार	आलम मुस्य
558	दाउद आलम	नेवारी	मुस्य	मतेहार	मन्त मुस्य
559	मो अहमद अंसारी	नेवारी	मुस्य	मतेहार	दाउद आलम
560	मो अरमान अंसारी	नेवारी	मुस्य	मतेहार	मो अहमद अंसारी

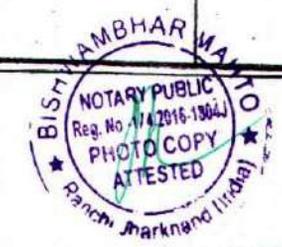
April 07/19 Public Hearing Sanjivani



उपस्थिति पंजी (लोक सुवार्द में उपस्थित नागरिकों के लिए)

क्र०	नाम/पदनाम	ग्राम का नाम	पोस्ट	जिला	हस्ताक्षर
S61	श्री० अफराजुल हुसैन	डिहा	मुरूप	लातेहार	Afrazul
S62	श्री० नैनाज अंसारी	डिहा	मुरूप	लातेहार	993440425
S63	श्री० सरवर आलम	डिहा	मुरूप	लातेहार	श्री० नैनाज
S64	मनीष उषा	मुरूप	मुरूप	लातेहार	श्री० सरवर आलम
S65	Sujitkumar Thakur	चाँपे	मुरूप	लातेहार	मनीष उषा
S66	अनिल कुमार उषा	मुरूप	मुरूप	लातेहार	Sujitkumar
S67	श्री० अरवि	नावाडी			अनिल कुमार
S68	श्री० एसनेरवा	नावाडी			
S69	श्री० आरिफ हुसैन	डिहा		लातेहार	
S70	श्री० अवरारमौर्य	नावाडी			
S71	अनील राम	डिहा	मुरूप	लातेहार	अनील राम
S72	Krishnarao	दिहा	MURUP	Latehar	Krishnarao
S73	राकाश	अमलखार			अमलखार
S74	md. Parvez	दिहा	murup	Latehar	तेजा हरज
S75	md. Habib	दिहा	murup	Latehar	

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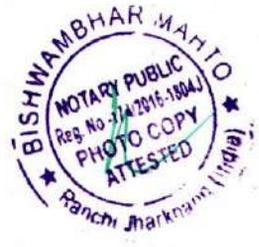
अनुलग्नक-२

उपस्थिति पंजी (जोड़ सुवार्द में उपस्थित नागरिकों के लिए)

क्र०	नाम/पदनाम	ग्राम का नाम	पोस्ट	जिला	हस्ताक्षर
576	गारसी उरांव	नुवेर	कैमा	जिला लालपुर	गारसी उरांव
577	सुनील उरांव	"	"	"	सुनील उरांव
578	उपेन्द्र उरांव	"	"	"	उपेन्द्र उरांव
579	उपेन्द्र उरांव	"	"	"	उपेन्द्र उरांव
580	जितेंद्र उरांव	"	"	"	जितेंद्र उरांव
581	उपेन्द्र उरांव	"	"	"	उपेन्द्र उरांव
582	मोहन मजरा	"	"	"	मोहन मजरा
583	मोहन मजरा	"	"	"	मोहन मजरा
584	सुधीर सिंह	मजरा	मुक्या	"	सुधीर सिंह
585	मोहन मजरा	डिडी	डिडी	लालपुर	मोहन मजरा
586	गौड आसिक	दर्रा	दर्रा	जोधा	गौड आसिक
587	अशोक	दर्रा	"	"	अशोक

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अनुसूची-2

उपस्थिति पंजी (लोक सुवार्द में उपस्थित बागटिकों के लिए)

क्र०	नाम/पदनाम	नाम का नाम	पोस्ट	जिला	हस्ताक्षर
588	तेर मजत	लोकप्रदायक	मुख्य	लाहौर	तेर मजत
589	विजेन्द्र मजत	"	मुख्य	लाहौर	विजेन्द्र मजत
590	वाहिद मजत	"	मुख्य	लाहौर	वाहिद मजत
591	विहारी मजत	जेरजर	मुख्य	लाहौर	विहारी मजत
592	गजकु मुहम्मद	मजत	मुख्य	लाहौर	गजकु मुहम्मद
593	इरफ़ी लोह्य	मजत	मुख्य	लाहौर	इरफ़ी लोह्य
594	मजिल मजत	जेरजर	मुख्य	लाहौर	मजिल मजत
595	मजिद मजत	"	"	"	मजिद मजत
596	SHAJI K	मजत -	"	लाहौर	SHAJI K

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अनुलग्नक-2

उपस्थिति पंजी (गोळ बुवार्द में उपस्थित बागडिकों के लिए)

क्र०	नाम / पदनाम	ग्राम का नाम	पोस्ट	जिला	हस्ताक्षर
597	उमकुमार सिंह	मोंगर	मोंगर	भातेर	उमकुमार सिंह
598	देवकी सिंह	मोंगर	"	"	देवकी सिंह
599	गुरुदोज मिश्रा	उरुप	उरुप	भातेर	गुरुदोज मिश्रा
600	हरि प्रसाद	चौप	चौप	भातेर	हरि प्रसाद
601	हिरानन्द कुमार चौप	उरुप	उरुप	भातेर	हिरानन्द कुमार
602	द्विनेश प्रसाद	द्विनेश	मुस्य	भातेर	द्विनेश प्रसाद

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अनुसूचक-2

उपस्थिति पंजी (लोक सुवार्ड में उपस्थित नागरिकों के लिए)

क्र०	नाम/पदनाम	ग्राम का नाम	पोस्ट	जिला	हस्ताक्षर
603.	रीता देवी	दुबेय	के.प.	लाहौर	रीता देवी
604	सालो देवी	"	"	"	शांती देवी
605	उरमीला देवी	"	"	"	उर्मिला देवी
606	सविता देवी	"	"	"	सविता देवी
607	सुको देवी	"	"	"	सुको देवी
608	मीना देवी	"	"	"	मीना देवी
609	अमला देवी	"	"	"	अमला देवी
610	मीनसुशीला देवी	"	"	"	

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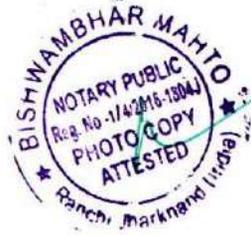
अनुसूचक-2

उपस्थिति पंजी (लोक सुवार्द में उपस्थित नागरिकों के लिए)

क्र०	नाम/पदनाम	नाम का नाम	पेठ	जिला	हस्ताक्षर
611	श्री. कल्याणमत				
619	श्री. समसाय उन्साय	नवाडी	मुख्य	नांदेड	श्री. कल्याणमत
613	श्री. कल्याण शर्मा	नवाडी	मुख्य	नांदेड	श्री. समसाय उन्साय
614	श्री. अ. ज. शर्मा				
615	M. ESKAIL	DEHTI	MUSUP	नांदेड	M. ESKAIL

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अनुलग्नक-2

उपस्थिति पंजी (लोक सुवर्ष में उपस्थित बाण्डियों के लिए)

क्र०	नाम/पदनाम	ग्राम का नाम	पोस्ट	जिला	हस्ताक्षर
616	प्रमेश्वर ठाकुर	मेवाडी	मुल्तप	भातेशाह	प्रमेश्वर ठाकुर
617	दशरथ ठाकुर	मुल्तप	मुल्तप	भातेशाह	दशरथ ठाकुर
618	समोज उराँव	तुवेद	कैमा	भातेशाह	समोज उराँव
619	रामजित उराँव	तुवेद	कैमा	भातेशाह	रामजित उराँव
620	जन्दलाल उराँव	तुवेद	कैमा	भातेशाह	जन्दलाल उराँव
621	विनीद उराँव	तुवेद	कैमा	भातेशाह	विनीद उराँव

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अनुलग्नक-2

उपस्थिति पंजी (लोक सुव्यवस्था में उपस्थित नागरिकों के लिए)

क्र०	नाम/पदनाम	ग्राम का नाम	पोस्ट	जिला	हस्ताक्षर
622	Pankaj Rao	Tubed	MURUP	Latehar	- प्रकाश राव
623	पुनू	"	"	"	- पुनू
624	punu URANV	"	"	"	संगीत डे
625	Sanitosh ornon	"	"	"	
625	Basant Kumar	Bariyatu	Latehar	Latehar	Basant Kumar
626	Ashok Kumar	Harwalah	Latehar	"	<u>(Signature)</u>

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(142)
(33)

अनुलग्नक-2

उपस्थिति पंजी (लोक सुवार्द में उपस्थित नागरिकों के लिए)

क्र०	नाम/पदनाम	ग्राम का नाम	पोस्ट	जिला	हस्ताक्षर
677	श्री श्री हकीमुरमाह	नेवाडी	मुल्प	लाहौर	श्री हकीमुरमाह
678	म० मसुक अमि	Newari	Murup	Catehaz	म० मसुक अमि
679	प० माला देवी	नेवाडी	मुल्प	लाहौर	प० माला देवी

For All

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